DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 07/81-ALC2/2021 DATED 08.09.2020 (Held on 15.09.2020)

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 07/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 08.09.2020) held on 15.09.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

Minutes of the cases discussed in the meeting are as under:

1	**Case No.:311/14/81-ALC2/2018** **HQ E-office Computer No.: 24062**	Party Name: MERSEN INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Withdrawn**
	HQ File :01/81/050/01029/AM19/	RLA File :07/24/040/00087/AM16/	Lic.No/Date:0710108424 25.06.2015	
	Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 07.09.2020 informed that the AA has been **redeemed**. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to RA, Bangalore. (Copy enclosed) The case is withdrawn.			

2	**Case No.:25/14/81-ALC2/2018**	Party Name: SHERA ENERGY PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00743/AM19/ **HQ E-office Computer No.: 24063**	RLA File :13/24/040/00002/AM16/	Lic.No/Date:1310047931 17.07.2015	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 10.09.2020 given by Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85441190	Paper Covered Copper Winding Strip (Rectangular Wire) (Content Of Copper 46729.00 Kg.)	47683 Kgs	74040012	Copper Scrap Birch Cliff / Berry / Candy / Cobra / Clove / Cocoa Barley as per ISRI with minimum 97% copper.	49065.00 Kg inclusive of 5% wastage on copper content in the export item.

RA concerned may take suitable consequential action accordingly.

3	**Case No.:317/14/81-ALC2/2018**	Party Name: VOLEX INTERCONNECT (INDIA) PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01035/AM19/ **HQ E-office Computer No.: 23312**	RLA File :04/24/040/00112/AM16/	Lic.No/Date:0410160894 10.08.2015	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 28.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

4	**Case No.:318/14/81-ALC2/2018**	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/01036/AM19/ **HQ E-office Computer No.: 24064**	RLA File :09/24/040/00279/AM16/	Lic.No/Date:0910062464 11.08.2015	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	39100000	Elastosil R 401/40 S Silicones in Primary Forms	5 % Wastage with accountability in export item
2	28183000	Aluminium Hydroxide	5 % Wastage with accountability in export item
3	39100000	Elastosil Aux Mould Release Agent A Silicones in Primary Forms	5 % Wastage with accountability in export item
4	32089019	Elastosil Aux G 3243 Primer Primers	5 % Wastage with accountability in export item
5	73261990	120kN Ball (RIB) Metal Item	As per GN-4
6	73261990	120kN Socket (Rib) Metal Item	As per GN-4
7	73261990	210kN Ball (Rib) Metal Item	As per GN-4
8	73261990	210kN Socket (Rib) Metal Item	As per GN-4
9	73261990	160kN Ball (RiB) Metal Item	As per GN-4
10	73261990	160kN Socket (Rib) Metal Item	As per GN-4

RA concerned may take suitable consequential action accordingly.

5	**Case No.:322/14/81-ALC2/2018**	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/01040/AM19/ **HQ E-office Computer No.:**	RLA File :04/24/040/00113/AM16/	Lic.No/Date:0410160911 13.08.2015	

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020, 06.06.2020 & 20.08.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Chennai.

RA concerned may take suitable consequential action accordingly.

6	**Case No.:323/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01041/AM19/ **HQ E-office Computer No.: 23852**	RLA File :07/24/040/00190/AM16/	Lic.No/Date:0710108750 21.09.2015	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 20.08.2020 for examination of the case. DHI informed that the applicant's reply is incomplete as the applicant did not submit reply of following deficiencies point-wise:

1. Complete specification with catalogue of each export product with quantity of export in number.
2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format.
3. Manufacturing process of export item giving specific use of each import item.

Therefore, on the recommendation of DHI, the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies point-wise.

The case stands deferred.

7	**Case No.:34/14/81-ALC2/2018**	Party Name: ARFIN INDIA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00752/AM19/ **HQ E-office Computer No.: 23250**	RLA File :08/24/040/00218/AM16/	Lic.No/Date:0810136182 06.10.2015	

Decision: The Committee considered the case as per the agenda and noted the comments given by **DPIIT** vide U. O. No.: P-47011/106/2020-TSW dated 14.07.2020. However, the matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms taking a cue from the norms as approved for AA No. 0810135708 dated 21.07.2020 in meeting No. 04/81 dated 17.06.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76011090	Aluminium Cast, Granulates	300 MT	76020010	Aluminium Scrap As Per ISRI SPEC	1.05 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

8	**Case No.:9/14/81-ALC2/2018**	Party Name: JSONS FOUNDRY PVT LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00727/AM19/ **HQ E-office Computer No.: 23330**	RLA File :31/83/040/00141/AM16/	Lic.No/Date:3110065856 08.01.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 21.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

9	**Case No.:353/14/81-ALC2/2018**	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/01071/AM19/ **HQ E-office Computer No.: 24065**	RLA File :07/24/040/00359/AM16/	Lic.No/Date:0710109325 29.01.2016	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020, 06.06.2020 & 21.08.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

10	**Case No.:354/14/81-ALC2/2018**	Party Name: POWER CONTROL EQUIPMENTS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/01072/AM19/ **HQ E-office Computer No.: 24068**	RLA File :07/24/040/00364/AM16/	Lic.No/Date:0710109326 29.01.2016	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020, 06.06.2020 & 21.08.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

11	**Case No.:355/14/81-ALC2/2018**	Party Name: KRISAM AUTOMATION PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01073/AM19/ **HQ E-office Computer No.: 23328**	RLA File :07/24/040/00369/AM16/	Lic.No/Date:0710109343 03.02.2016	**Action by :** Section
	Decision: The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments. The case stands deferred.			

12	**Case No.:344/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01062/AM19/ **HQ E-office Computer No.: 24127**	RLA File :07/24/040/00313/AM16/	Lic.No/Date:0710109432 23.02.2016	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and decided to refer the copy of application dated 27.08.2020 to Consultant (TEC-3) for examination & comments. The case stands deferred.			

13	**Case No.:11/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00729/AM19/	RLA File :37/24/040/00009/AM16/	Lic.No/Date:3710002634 04.05.2016	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and Consultant (SKB) informed that the applicant's reply is incomplete as the applicant did not clarify the following points: 1. Do you have Ladle refining furnace for adjustment of chemistry of the end product as per Bureau of Indian Standard/or specification as per buyer requirement. If yes, when it was installed? 2. What was the reason of applying 2230 MT of Non Alloy Steel melting scrap and 2540 MT sponge iron against export 2000 MT Non Alloy Steel Bars/Rods when they were using 55% sponge iron and 45% steel scrap for manufacturing of Non Alloy Steel Bars/Rods? 3. In which Norms Committee meeting, the AAs No. 3710002634/2636/2637/2638/2639/2642 was granted? 4. What was the reason of indicating the value of Rs 1/- and $1 against the quantity of import of 2540 MT of Sponge Iron? 5. Which quality of sponge (Coal Based or Gas Based) iron was to be imported and from which country? Therefore, on the recommendation of Consultant (SKB), the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies. The case stands deferred.			

14	**Case No.:12/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00730/AM19/	RLA File :37/24/040/00011/AM16/	Lic.No/Date:3710002636 04.05.2016	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and Consultant (SKB) informed that the applicant's reply is incomplete as the applicant did not clarify the following points:

1. Do you have Ladle refining furnace for adjustment of chemistry of the end product as per Bureau of Indian Standard/or specification as per buyer requirement. If yes, when it was installed?
2. What was the reason of applying 2230 MT of Non Alloy Steel melting scrap and 2540 MT sponge iron against export 2000 MT Non Alloy Steel Bars/Rods when they were using 55% sponge iron and 45% steel scrap for manufacturing of Non Alloy Steel Bars/Rods?
3. In which Norms Committee meeting, the AAs No. 3710002634/2636/2637/2638/2639/2642 was granted?
4. What was the reason of indicating the value of Rs 1/- and $1 against the quantity of import of 2540 MT of Sponge Iron?
5. Which quality of sponge (Coal Based or Gas Based) iron was to be imported and from which country?

Therefore, on the recommendation of Consultant (SKB), the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies.

The case stands deferred.

15	**Case No.:13/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00731/AM19/	RLA File :37/24/040/00012/AM16/	Lic.No/Date:3710002637 04.05.2016	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and Consultant (SKB) informed that the applicant's reply is incomplete as the applicant did not clarify the following points:

1. Do you have Ladle refining furnace for adjustment of chemistry of the end product as per Bureau of Indian Standard/or specification as per buyer requirement. If yes, when it was installed?
2. What was the reason of applying 2230 MT of Non Alloy Steel melting scrap and 2540 MT sponge iron against export 2000 MT Non Alloy Steel Bars/Rods when they were using 55% sponge iron and 45% steel scrap for manufacturing of Non Alloy Steel Bars/Rods?
3. In which Norms Committee meeting, the AAs No. 3710002634/2636/2637/2638/2639/2642 was granted?
4. What was the reason of indicating the value of Rs 1/- and $1 against the quantity of import of 2540 MT of Sponge Iron?
5. Which quality of sponge (Coal Based or Gas Based) iron was to be imported and from which country?

Therefore, on the recommendation of Consultant (SKB), the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies.

The case stands deferred.

16	**Case No.:14/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00732/AM19/	RLA File :37/24/040/00013/AM16/	Lic.No/Date:3710002638 04.05.2016	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and Consultant (SKB) informed that the applicant's reply is incomplete as the applicant did not clarify the following points:

1. Do you have Ladle refining furnace for adjustment of chemistry of the end product as per Bureau of Indian Standard/or specification as per buyer requirement. If yes, when it was installed?
2. What was the reason of applying 2230 MT of Non Alloy Steel melting scrap and 2540 MT sponge iron against export 2000 MT Non Alloy Steel Bars/Rods when they were using 55% sponge iron and 45% steel scrap for manufacturing of Non Alloy Steel Bars/Rods?
3. In which Norms Committee meeting, the AAs No. 3710002634/2636/2637/2638/2639/2642 was granted?
4. What was the reason of indicating the value of Rs 1/- and $1 against the quantity of import of 2540 MT of Sponge Iron?
5. Which quality of sponge (Coal Based or Gas Based) iron was to be imported and from which country?

Therefore, on the recommendation of Consultant (SKB), the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies.

The case stands deferred.

17	**Case No.:15/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00733/AM19/	RLA File :37/24/040/00014/AM16/	Lic.No/Date:3710002639 04.05.2016	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and Consultant (SKB) informed that the applicant's reply is incomplete as the applicant did not clarify the following points:

1. Do you have Ladle refining furnace for adjustment of chemistry of the end product as per Bureau of Indian Standard/or specification as per buyer requirement. If yes, when it was installed?
2. What was the reason of applying 2230 MT of Non Alloy Steel melting scrap and 2540 MT sponge iron against export 2000 MT Non Alloy Steel Bars/Rods when they were using 55% sponge iron and 45% steel scrap for manufacturing of Non Alloy Steel Bars/Rods?
3. In which Norms Committee meeting, the AAs No. 3710002634/2636/2637/2638/2639/2642 was granted?
4. What was the reason of indicating the value of Rs 1/- and $1 against the quantity of import of 2540 MT of Sponge Iron?
5. Which quality of sponge (Coal Based or Gas Based) iron was to be imported and from which country?

Therefore, on the recommendation of Consultant (SKB), the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies.
The case stands deferred.

18	**Case No.:17/14/81-ALC2/2018**	Party Name: GALLANTT METAL LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00735/AM19/ **HQ E-office Computer No.: 24131**	RLA File :37/24/040/00008/AM16/	Lic.No/Date:3710002642 23.05.2016	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and Consultant (SKB) informed that the applicant's reply is incomplete as the applicant did not clarify the following points:

1. Do you have Ladle refining furnace for adjustment of chemistry of the end product as per Bureau of Indian Standard/or specification as per buyer requirement. If yes, when it was installed?
2. What was the reason of applying 2230 MT of Non Alloy Steel melting scrap and 2540 MT sponge iron against export 2000 MT Non Alloy Steel Bars/Rods when they were using 55% sponge iron and 45% steel scrap for manufacturing of Non Alloy Steel Bars/Rods?
3. In which Norms Committee meeting, the AAs No. 3710002634/2636/2637/2638/2639/2642 was granted?
4. What was the reason of indicating the value of Rs 1/- and $1 against the quantity of import of 2540 MT of Sponge Iron?
5. Which quality of sponge (Coal Based or Gas Based) iron was to be imported and from which country?

Therefore, on the recommendation of Consultant (SKB), the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies.

The case stands deferred.

19	**Case No.:172/14/81-ALC2/2018**	Party Name: GAYATRI BATTERIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00890/AM19/ **HQ E-office Computer No.: 24074**	RLA File :07/24/040/00221/AM17/	Lic.No/Date:0710110561 24.10.2016	

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 07.06.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore.

RA concerned may take suitable consequential action accordingly.

20	**Case No.:33/14/81-ALC2/2018**	Party Name: DIANA METALS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status:**
	HQ File :01/81/050/00751/AM19/ **HQ E-office Computer No.: 23341**	RLA File :04/24/040/00136/AM17/	Lic.No/Date:0410162477 08.11.2016	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 21.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

21	**Case No.:193/14/81-ALC2/2018**	Party Name: SUNSHINE EXTRUSIONS INDIA P. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00911/AM19/ **HQ E-office Computer No.: 24075**	RLA File :07/24/040/00258/AM17/	Lic.No/Date:0710110703 29.11.2016	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020, 07.06.2020 & 24.08.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

22	**Case No.:347/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01065/AM19/ **HQ E-office Computer No.: 23266**	RLA File :07/24/040/00329/AM17/	Lic.No/Date:0710110958 12.01.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 07.08.2020 for examination of the case. DHI informed that the applicant's reply is incomplete as the applicant did not submit reply of following deficiencies point-wise: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. Therefore, on the recommendation of DHI, the Committee decided to call the applicant for **personal hearing** via video conferencing to explain the case in the forthcoming NC meeting along with reply of above mentioned deficiencies point-wise. The case stands deferred.			

23	**Case No.:44/14/81-ALC2/2018**	Party Name: VELOX AUTOMATION PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00762/AM19/ **HQ E-office Computer No.: 23347**	RLA File :52/24/040/00085/AM17/	Lic.No/Date:5210042215 15.03.2017	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

24	**Case No.:55/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00773/AM19/	RLA File :07/24/040/00081/AM18/	Lic.No/Date:0710111752 14.06.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 24.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

25	**Case No.:68/14/81-ALC2/2018**	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00786/AM19/ **HQ E-office Computer No.: 23343**	RLA File :07/24/040/00002/AM18/	Lic.No/Date:0710111807 22.06.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and heard the representatives of the applicant during **personal hearing** held through video conferencing. The representatives explained the case in details and the Committee directed the representatives to submit following information as per advice of Consultant (SKB): 1. Details of quantity matching with import & export items. 2. Weight of each export & quantity thereof. 3. Weight of each blank used for manufacturing of export items. 4. Justification for higher wastage, which is in the range of 77-93% on item of import. 5. Reasons for indicating Aluminium Rods and profiles in the items of export while items of import are only plate and tube. 6. Process chart for manufacture of export product and wastage at different stages of operation. 7. What is the composition of Aluminium Alloy, indicating in the item of import? The case stands deferred.			

26	**Case No.:62/14/81-ALC2/2018**	Party Name: D.V. INTERNATIONAL	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00780/AM19/ **HQ E-office Computer No.: 23342**	RLA File :05/23/040/00183/AM18/	Lic.No/Date:0510403617 08.08.2017	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of study group report dated 21.02.2020, as adopted by the Committee in the Meeting No. 24/81 dated 18.03.2020, as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table Kitchen And Other House Hold Made of Stainless Steel With or Without Handel / Lid/ Antiskid Gasket Irrespective of What Material The Handel/ Lid/Antiskid Gasketmay Have Been Made of 200 Series Non Magnetic of Relevant Thickness	109100 Kgs	72209090	Stainless Steel Circles 200 Series Non Magnetic Of Relevant Thickness	1.10 Kgs/Kg content in the export product

Note:

1. **Grade of steel to match in import & export.**
2. **Thickness of sheet/circle should be between 0.1 mm to 1 mm and should conform in import & export.**
3. **Export product should be of circular/oval shape only.**

RA concerned may take suitable consequential action accordingly.

27	**Case No.:63/14/81-ALC2/2018**	Party Name: R. K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00781/AM19/ **HQ E-office Computer No.: 24076**	RLA File :04/24/040/00101/AM18/	Lic.No/Date:0410163442 18.08.2017	

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020, 07.06.2020 & 24.08.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Chennai.

RA concerned may take suitable consequential action accordingly.

28	**Case No.:244/14/81-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00962/AM19/ **HQ E-office Computer No.: 23344**	RLA File :07/21/040/00316/AM18/	Lic.No/Date:0710112108 07.09.2017	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DHI as under: 1. The quantity of import items at Sl. No. 1 to 72 may be allowed **as per GN-4** with **no wastage** on **number & weight terms** with **accountability clause**. 2. The quantity of import items at Sl. No. 73 may be **deleted** as it is not the part of export item. RA concerned may take suitable consequential action accordingly.			

29	**Case No.:67/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00785/AM19/	RLA File :09/24/040/00320/AM18/	Lic.No/Date:0910065532 05.10.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 31.08.2020. The applicant vide email dated 10.09.2020 informed that they are in process of applying for amendment to RA, Hyderabad for the Subject Advance Authorization as there are changes in specification for export order from our Customer which requires enhancement in import item inputs. Further, they will submit the details after amendment of AA. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

30	**Case No.:148/14/81-ALC2/2018**	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00866/AM19/	RLA File :07/24/040/00168/AM18/	Lic.No/Date:0710112309 26.10.2017	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

31	**Case No.:183/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 31.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

32	**Case No.:104/14/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00822/AM19/ **HQ E-office Computer No.: 23262**	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

33	**Case No.:195/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00913/AM19/ **HQ E-office Computer No.: 24077**	RLA File :07/24/040/00257/AM18/	Lic.No/Date:0710112641 04.01.2018	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 31.08.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

34	**Case No.:216/14/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00934/AM19/ **HQ E-office Computer No.: 23421**	RLA File :34/24/040/00270/AM18/	Lic.No/Date:3410043787 08.01.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 04.09.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76149000	Aluminium Conductor Composite Core (ACCC) Grosbeak Net Content : (1) Aluminium Ingots : 630.850 MTS (2) Articles of Graphite (Carbon Fiber Composite core 8.13 MM): 53.900 MTS (550 Kms), Total Weight : 684.750 MTS	550 Kilometer	1	76011010	Aluminium Ingots	637.16 MT with 1% wastage
			2	85459090	Articles of Graphite (Carbon Fiber Composite Core 8.13 Mm)	555.5 KM with 1% wastage
76149000	Aluminium Conductor Composite Core (ACCC) Hawk Net Content : (1) Aluminium Ingots : 439.810 MTS (2) Articles of Graphite (Carbon Fiber Composite Core 7.11 Mm): 39.140 MTS (515 Kms), Total Weight : 478.950 MTS	515 Kilometer	3	76011010	Aluminium Ingots	444.21 MT with 1% wastage
			4	85459090	Articles of Graphite (Carbon Fiber Composite Core 7.11 Mm)	520.15 KM with 1% wastage

RA concerned may take suitable consequential action accordingly.

35	**Case No.:373/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/01091/AM19/ **HQ E-office Computer No.: 24078**	RLA File :07/24/040/00300/AM18/	Lic.No/Date:0710112807 09.02.2018	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020 followed by reminders on 12.06.2020, 15.06.2020 & 31.08.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore.
RA concerned may take suitable consequential action accordingly.

36	**Case No.:364/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01082/AM19/ **HQ E-office Computer No.: 23388**	RLA File :07/24/040/00318/AM18/	Lic.No/Date:0710112827 14.02.2018	**Action by :** Section
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 09.09.2020 for examination of the case. However, MeitY vide email dated 14.09.2020 informed that the copy of Advance Authorization is not received and requested to send again the same. Therefore, the Committee decided to ask from the applicant to submit a copy of Advance Authorization for examination of the case. The case stands deferred.			

37	**Case No.:365/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01083/AM19/ **HQ E-office Computer No.: 24231**	RLA File :07/24/040/00319/AM18/	Lic.No/Date:0710112828 14.02.2018	**Action by :** Section
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 09.09.2020 for examination of the case. However, MeitY vide email dated 14.09.2020 informed that the copy of Advance Authorization is not received and requested to send again the same. Therefore, the Committee decided to ask from the applicant to submit a copy of Advance Authorization for examination of the case. The case stands deferred.			

38	**Case No.:366/14/81-ALC2/2018**	Party Name: GAYATHRI BATTERIES PVT LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/01084/AM19/ **HQ E-office Computer No.: 24079**	RLA File :07/24/040/00311/AM18/	Lic.No/Date:0710112878 26.02.2018	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 31.08.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

39	**Case No.:73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00281/AM19/ **HQ E-office Computer No.: 24080**	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020 followed by reminders on 07.06.2020 & 31.08.2020. However, no reply has been received yet. The Committee further noted that the applicant vide email dated 6.4.2020 sought some time to submit the requisite documents. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

40	**Case No.:367/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/01085/AM19/ **HQ E-office Computer No.: 24081**	RLA File :07/24/040/00337/AM18/	Lic.No/Date:0710112930 06.03.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 12.03.2020 followed by reminders on 12.06.2020, 15.06.2020 & 01.09.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

41	**Case No.:371/14/81-ALC2/2018**	Party Name: ADHESIVE SPECIALITIES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01089/AM19/	RLA File :07/24/040/00351/AM18/	Lic.No/Date:0710113008 22.03.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Exact specification, thickness, width and weight of import and export item separately. 2. Details of indigenous inputs with their quantity and area. 3. Detailed manufacturing process indicating wastage at various stage of manufacturing with justification of 10% wastage. 4. Commercial value of wastage generated. 5. Material balance between import and export in terms of weight taking in to account indigenous input and process wastage. The case stands deferred.			

42	**Case No.:121/14/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00839/AM19/ **HQ E-office Computer No.:23194**	RLA File :34/24/040/00017/AM19/	Lic.No/Date:3410044075 24.04.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 04.09.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76149000	Aluminium Conductor Aluminium Alloy Reinforced (ACAR) Net Contents : (1) Aluminium Plates/ Sheets/ Coils/ Slabs/ Ingots: 5000 MTS (2) Aluminium Plates/ Sheets/ Coils/ Slabs/ Ingots: 4950 MTS (3) Magnesium : 25.00 MTS (4) Silicon: 25 MTS, Total Weight:10000 MTS	10000 MT	1	76011010	**Aluminium Ingots**	5050 MT with 1% wastage
			2	76011010	**Aluminium Ingots**	5049 MT As applied
			3	81041100	Magnesium	25.5 MT with 2% wastage
			4	28046900	Silicon	25.5 MT with 2% wastage

Note:

1. **The words "Plates/ Sheets/ Coils/ Slabs" may be deleted from the description of the import items at Sl. No. 1 & 2.**
2. **The import item at Sl. No. 3 & 4 should be in primary form only.**

RA concerned may take suitable consequential action accordingly.

43	**Case No.:103/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00821/AM19/ **HQ E-office Computer No.: 24083**	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020 followed by reminders on 07.06.2020 & 31.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

44	**Case No.:92/14/81-ALC2/2018**	Party Name: ABB INDIA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00810/AM19/	RLA File :07/24/040/00050/AM19/	Lic.No/Date:0710113375 01.06.2018	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 01.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

45	**Case No.:108/14/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00826/AM19/ **HQ E-office Computer No.: 24084**	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020 followed by reminders on 07.06.2020 & 31.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

46	**Case No.:161/14/81-ALC2/2018**	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00879/AM19/ **HQ E-office Computer No.: 23197**	RLA File :03/95/040/00260/AM19/	Lic.No/Date:0310821783 20.06.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310822231 dated 11.07.2018 in M. No. 08/81 dated 24.07.2019 on the recommendation of Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73044100	Stainless Steel seamless Tubes / Pipes (Cold Finish) Various Sizes & Grade 304/ 304L/ 316/ 316L (11% Nickel) /316TI/ 321/ 321H	76336 Kgs	72042190	Stainless Steel Scrap	1.20 Kgs/Kg content in the export product

Note: The applicant should import items with relevant grade & composition only.

RA concerned may take suitable consequential action accordingly.

47	**Case No.:71/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00453/AM19/ **HQ E-office Computer No.: 24085**	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 27.01.2020 followed by reminders on 07.06.2020 & 31.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

48	**Case No.:120/14/81-ALC2/2018**	Party Name: ACCIONA WINDPOWER INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00838/AM19/	RLA File :07/24/040/00099/AM19/	Lic.No/Date:0710113621 23.07.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient due to following reasons: 1. The information provided for solid content in import items at Sl. No. 27 to 30 is not legible and wastage shown as 7.5% is on solid content basis or on total weight. 2. The material balance should be on solid content basis. 3. Catalogue and material specification of import items at Sl. No. 27 to 30. Therefore, the Committee decided to seek clarification from the applicant on the above mentioned deviancies as per advice of Consultant (TEC-1). The case stands deferred.			

49	**Case No.:128/14/81-ALC2/2018**	Party Name: KIRAN UDYOG	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00846/AM19/ **HQ E-office Computer No.: 24222**	RLA File :09/24/040/00234/AM19/	Lic.No/Date:0910066574 17.08.2018	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.09.2020. The applicant vide email dated 10.09.2020 informed that they are in process of applying for amendment to RA, Hyderabad for the Subject Advance Authorization as there are changes in specification for export order from our Customer which requires enhancement in import item inputs. Further, they will submit the details after amendment of AA. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

50	**Case No.:177/14/81-ALC2/2018**	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00895/AM19/ **HQ E-office Computer No.: 23396**	RLA File :09/24/040/00315/AM19/	Lic.No/Date:0910066766 25.10.2018	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	39100000	Elastosil R 401/40S Silicones in Primary Forms	5 % wastage with accountability in export items
2	28183000	Aluminium Hydroxide	5 % wastage with accountability in export items
3	39100000	Elastosil Aux Mould Release Agent A Silicones in Primary Forms	5 % wastage with accountability in export items
4	32089019	Elastosil Aux G 3243 Primer Silicones in Primary Forms	5 % wastage with accountability in export items
5	73261990	Power Line Fittings Tongue Metal Item	As per GN-4
6	73261990	Power Line Fittings Clevis Metal Item	As per GN-4

RA concerned may take suitable consequential action accordingly.

51	**Case No.:179/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00897/AM19/ **HQ E-office Computer No.: 23390**	RLA File :07/24/040/00190/AM19/	Lic.No/Date:0710114087 01.11.2018	**Action by :** Section

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 09.09.2020 for examination of the case. However, MeitY vide email dated 14.09.2020 informed that the copy of Advance Authorization is not received and requested to send again the same. Therefore, the Committee decided to ask from the applicant to submit a copy of Advance Authorization for examination of the case.
The case stands deferred.

52	**Case No.:200/14/81-ALC2/2018**	Party Name: MAHADEVA MULTI TECH	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00918/AM19/ **HQ E-office Computer No.: 24086**	RLA File :07/24/040/00218/AM19/	Lic.No/Date:0710114258 12.12.2018	

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 01.09.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore.
RA concerned may take suitable consequential action accordingly.

53	**Case No.:297/14/81-ALC2/2018**	Party Name: BOMAFA SPECIAL VALVE SOLUTIONS PVT LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01015/AM19/ **HQ E-office Computer No.: 24138**	RLA File :08/24/040/00258/AM19/	Lic.No/Date:0810144141 20.12.2018	**Action by :** Section
	Decision: The Committee considered the case as per agenda and noted that a copy of application was referred to DHI on 02.07.2020 for examination of the case. However, the matter deliberated in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for examination and comments. The case stands deferred.			

54	**Case No.:225/14/81-ALC2/2018**	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00943/AM19/ **HQ E-office Computer No.:** 24087	RLA File :07/24/040/00209/AM19/	Lic.No/Date:0710114349 01.01.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 01.09.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

55	**Case No.:258/14/81-ALC2/2018**	Party Name: BHUJ POLYMERS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00976/AM19/	RLA File :37/24/040/00004/AM19/	Lic.No/Date:3710002724 28.01.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 01.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

56	**Case No.:275/14/81-ALC2/2018**	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00993/AM19/ **HQ E-office Computer No.:** 24088	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/38/2020-IPHW-MeitY dated 26.08.2020 as under:

1. Quantity of import items at Sl. No. 1 to 10 may be allowed on **net to net** basis with **accountability clause and nil wastage**.

RA concerned may take suitable consequential action accordingly.

57	**Case No.:49/2/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient due to following reasons:

1. Wastage calculated is on gross weight basis and not on net weight basis.
2. Import item name and export item name are not specific and only grades have been shown.

Therefore, the Committee decided to ask from the applicant **to provide revised material balance on the basis of net weight and also specific name of import and export** as per the advice of Consultant (TEC-1).

The case stands deferred.

58	**Case No.:24/5/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00073/AM20/ **HQ E-office Computer No.: 24286**	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient due to following reasons:

1. Wastage calculated is on gross weight basis and not on net weight basis.
2. Import item name and export item name are not specific and only grades have been shown.

Therefore, the Committee decided to ask from the applicant **to provide revised material balance on the basis of net weight and also specific name of import and export** as per the advice of Consultant (TEC-1).
The case stands deferred.

59	**Case No.:90/2/81-ALC2/2019**	Party Name: JINDAL ALUMINIUM LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/01176/AM19/ **HQ E-office Computer No.: 23446**	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	
	Decision: The Committee considered the case as per agenda and noted the applicant sought Aluminium cast strip in coil form to manufacture Aluminium Alloy extruded products. While discussing a similar case of the same applicant (AA No.), the Policy Interpretation Committee in its meeting held on 9.6.2020 observed that while deciding the norms, the essentiality of the import is one of the main factors. Inputs should be allowed on the basis of essentiality and not on the basis of cheaper availability. Each case should be examined by the Norms Committee taking into consideration of all relevant factors. If an item asked by the applicant is not required, the norms committee should allow the relevant item only. In this case, 'Aluminium Cast Strip' is not an essential/primary raw material for manufacturing 'Rolled Aluminium Sheets'. The Committee further noted that the applicant vide letter dated 01.08.2020 has requested to allow 'Aluminium Ingots in the form of PIGS/SOWS/SLAB/T-BARS' in place of 'Aluminium cast strip' Therefore, on the basis of comments given by Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under: 1. The **description & quantity** of **import items** may be allowed as per **SION C-2**. RA concerned may take suitable consequential action accordingly.			

60	**Case No.:12/3/81-ALC2/2019**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00032/AM20/ **HQ E-office Computer No.: 23442**	RLA File :31/83/040/00007/AM20/	Lic.No/Date:3110067393 24.04.2019	**Action by :** MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was referred to MeitY on 02.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

61	**Case No.:21/3/81-ALC2/2019**	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00041/AM20/ **HQ E-office Computer No.: 23440**	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant's reply is deficient due to following reasons: 1. Wastage calculated is on gross weight basis and not on net weight basis. 2. Import item name and export item name are not specific and only grades have been shown. Therefore, the Committee decided to ask from the applicant **to provide revised material balance on the basis of net weight and also specific name of import and export** as per the advice of Consultant (TEC-1). The case stands deferred.			

62	**Case No.:33/5/81-ALC2/2019**	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00082/AM20/ **HQ E-office Computer No.: 23444**	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	**Action by :** TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 10.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

63	**Case No.:39/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00088/AM20/ **HQ E-office Computer No.: 23445**	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 07.09.2020 for examination of the case. However, Consultant (TEC-3) via email dated 11.09.2020 requested to send physical file of the case alongwith reply of the applicant to examine the case. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination of the case. The case stands deferred.			

64	**Case No.:40/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00089/AM20/ **HQ E-office Computer No.: 23455**	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	**Action by :** TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 08.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

65	**Case No.:41/5/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00090/AM20/ **HQ E-office Computer No.: 23456**	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	**Action by :** TEC-3
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 07.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

66	**Case No.:6/16/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00291/AM20/ **HQ E-office Computer No.: 23458**	RLA File :09/24/040/00368/AM20/	Lic.No/Date:0910068126 22.10.2019	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 0910066988 dated 20.12.2018 for import item at Sl. No. 1, 2, 4 & 5 as per written comments given by DHI:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251100	CRGO Silicon Electrical Steel Coils	1.035 Kgs/Kg content in the export product or as applied, whichever is lower.
2	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product or as applied, whichever is lower.
3	76061190	Aluminium Sheet	1.01 Kgs/Kg content in the export product
4	27101990	Transformer Oil	Net to Net
5	48103910	Electrical Insulation Material - Kraft Paper	1.05 Kgs/Kg content in the export product
6	32082090	Solvent Base Vinyl Top Coat Paint	2% of FoB value of export product
7	32082090	Thinner	
8	85049010	LV Bushing Assembly	As per **GN-4** with **accountability clause** with **no wastage** on **weight & number terms**
9	85049010	Plug in Bushings	
10	85049010	Off Load Tap-Changer	
11	85049010	Valve with Oil Drain Cast Iron	
12	85049010	Rating Plates	
13	85049010	Rollers	

Note: The grade & thickness should match for import items at Sl. No. 1 with export items.

RA concerned may take suitable consequential action accordingly.

67	**Case No.:7/16/81-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00292/AM20/ **HQ E-office Computer No.: 23457**	RLA File :05/24/040/00425/AM20/	Lic.No/Date:0510412272 25.10.2019	**Action by :** TEC-3

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 07.09.2020 for examination of the case. However, Consultant (TEC-3) requested to send physical copy of the applicant's reply to examine the case. Therefore, the Committee decided to send physical copy of reply of the applicant to Consultant (TEC-3).

The case stands deferred.

68	**Case No.:3/19/81-ALC2/2019**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00342/AM20/ **HQ E-office Computer No.: 24228**	RLA File :04/24/040/00135/AM20/	Lic.No/Date:0410166336 06.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.09.2020. However, the applicant vide email dated 10.09.2020 requested for two weeks time to submit the reply. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

69	**Case No.:4/19/81-ALC2/2019**	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00343/AM20/ **HQ E-office Computer No.: 24089**	RLA File :07/24/040/00202/AM20/	Lic.No/Date:0710115821 06.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 20.12.2019 followed by reminders on 31.03.2020 & 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Bangalore. RA concerned may take suitable consequential action accordingly.			

70	**Case No.:6/19/81-ALC2/2019**	Party Name: ALUFOIL PRODUCTS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00345/AM20/ **HQ E-office Computer No.: 24090**	RLA File :02/24/040/00131/AM20/	Lic.No/Date:0210209602 09.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020 & 03.09.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Kolkata. RA concerned may take suitable consequential action accordingly.			

71	**Case No.:5/19/81-ALC2/2019**	Party Name: RAJPUTANA INDUSTRIES PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00344/AM20/ **HQ E-office Computer No.: 24134**	RLA File :13/24/040/00177/AM20/	Lic.No/Date:1310049465 09.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and MSME vide email dated 14.09.2020 informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per comments of MSME: 1. To provide stage-wise wastage with manufacturing process. The case stands deferred.			

72	**Case No.:9/19/81-ALC2/2019**	Party Name: NEO POWER ELECTRONICS & PROJECTS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00348/AM20/ **HQ E-office Computer No.: 24272**	RLA File :03/95/040/00888/AM20/	Lic.No/Date:0310833357 11.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

73	**Case No.:11/19/81-ALC2/2019**	Party Name: SHERA ENERGY PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00350/AM20/ **HQ E-office Computer No.: 24278**	RLA File :13/24/040/00184/AM20/	Lic.No/Date:1310049469 11.12.2019	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

74	**Case No.:12/19/81-ALC2/2019**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00351/AM20/ **HQ E-office Computer No.:**	RLA File :09/24/040/00134/AM20/	Lic.No/Date:0910068279 12.12.2019	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 0910066988 dated 20.12.2018 for import item at Sl. No. 1, 2, 4 to 6 as per written comments given by DHI:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72251100	CRGO Silicon Electrical Steel Coils	1.035 Kgs/Kg content in the export product or as applied, whichever is lower.
2	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product or as applied, whichever is lower.
3	76061190	Aluminium Sheet	1.01 Kgs/Kg content in the export product
4	27101990	Transformer Oil	Net to Net
5	48103910	Electrical Insulation Material - Kraft Paper	1.05 Kgs/Kg content in the export product
6	48089000	Press Boards	1.05 Kgs/Kg content in the export product
7	32082090	Solvent Base Vinyl Top Coat Paint	2% of FoB value of export product
8	32082090	Thinner	
9	85049010	LV Bushing Assembly	As per **GN-4** with **accountability clause** with **no wastage** on **weight & number terms**
10	85049010	Plug in Bushings	
11	85049010	Off Load Tap-Changer	
12	85049010	Valve with Oil Drain Cast Iron	
13	85049010	Rating Plates	
14	85049010	Rollers	

Note: The grade & thickness should match for import item at Sl. No. 1 with export item.

RA concerned may take suitable consequential action accordingly.

75	**Case No.:13/19/81-ALC2/2019**	Party Name: SUBHAM ENGINEERING WORKS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Rejected**
	HQ File :01/81/050/00352/AM20/ **HQ E-office Computer No.: 24091**	RLA File :03/95/040/00843/AM20/	Lic.No/Date:0310833407 13.12.2019	

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.12.2019 followed by reminders on 30.03.2020 & 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Mumbai.

RA concerned may take suitable consequential action accordingly.

76	**Case No.:2/22/81-ALC2/2019**	Party Name: ASTA INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00392/AM20/ **HQ E-office Computer No.: 24224**	RLA File :34/24/040/00262/AM20/	Lic.No/Date:3410045771 08.01.2020	**Action by :** DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 08.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

77	**Case No.:3/22/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00393/AM20/ **HQ E-office Computer No.: 24275**	RLA File :04/24/040/00151/AM20/	Lic.No/Date:0410166419 09.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and MSME vide email dated 14.09.2020 informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per comments of MSME: 1. To provide quantity of export item manufactured each from import at Sl. No. 1 & 2. The case stands deferred.			

78	**Case No.:7/22/81-ALC2/2019**	Party Name: GALA PRECISION ENGINEERING PVT LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00397/AM20/	RLA File :03/94/040/00847/AM20/	Lic.No/Date:0310834081 10.01.2020	**Action by :** DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 07.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

79	**Case No.:8/22/81-ALC2/2019**	Party Name: H. H. METALS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00398/AM20/	RLA File :05/23/040/00377/AM20/	Lic.No/Date:0510413314 13.01.2020	**Action by :** Section

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (SKB):

1. When the coating weight on handicraft is 30 gram and total numbers of items are 6667 Nos, how the total weight of articles along with coating weight would be only166 Kgs? Then what is the reason for applying 200 Kg Silver?
2. What is total area of the articles wherein silver coating is needed?
3. What is coating weight and thickness of coating per square meter?

The case stands deferred.

80	**Case No.:10/22/81-ALC2/2019**	Party Name: RATNAMANI METALS AND TUBES LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00400/AM20/ **HQ E-office Computer No.: 23690**	RLA File :08/24/040/00335/AM20/	Lic.No/Date:0810146986 13.01.2020	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report and the applicant's reply dated 15.06.2020 as under:

Export Items:
The following words may be added in the description of export item "Coating thickness (i) Epoxy 250 micron (ii) Adhesive 250 micron (iii) Polyethylene 2500 micron"

Import Items:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.05 MT/MT content in the export product**.**
2. Quantity of import item at Sl. No. 2 (Relevant Epoxy Powder) may be allowed as applied.
3. Quantity of import item at Sl. No. 3 (Relevant Adhesive) may be allowed as applied.
4. Quantity of import item at Sl. No. 4 (Polyethylene) may be allowed as 957MT.
5. Quantity of import items at Sl. No. 5 & 6 may be allowed as applied with value restricted up to 1.5% of FoB value.

RA concerned may take suitable consequential action accordingly.

81	**Case No.:11/22/81-ALC2/2019**	Party Name: ALUTOP	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00401/AM20/ **HQ E-office Computer No.: 24256**	RLA File :07/24/040/00239/AM20/	Lic.No/Date:0710116026 14.01.2020	**Action by :** DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 08.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

82	**Case No.:14/22/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00404/AM20/	RLA File :03/94/040/00823/AM20/	Lic.No/Date:0310834191 15.01.2020	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 17.06.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

83	**Case No.:12/22/81-ALC2/2019**	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00402/AM20/	RLA File :03/95/040/00997/AM20/	Lic.No/Date:0310834156 15.01.2020	**Action by :** MeitY/Applicant
	Decision: The Committee considered the case as per agenda and noted that MeitY directly reminded the applicant for submitting the requisite information on 26.08.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant & MeitY for expediting the comments/reply. The case stands deferred.			

84	**Case No.:17/22/81-ALC2/2019**	Party Name: K G METALLOYS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00407/AM20/	RLA File :13/24/040/00191/AM20/	Lic.No/Date:1310049503 17.01.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 07.06.2020 followed by a reminder on 04.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

85	**Case No.:16/22/81-ALC2/2019**	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00406/AM20/ **HQ E-office Computer No.: 24092**	RLA File :05/24/040/00672/AM20/	Lic.No/Date:0510413371 17.01.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85177090	Mobile Window (3636600 Pcs) Made Out of Hard Coated Acrylic Sheet Duly Printed & Laminated	15000 Kgs	39162019	Acrylic Sheet **of relevant thickness**	1.05 Kgs/Kg content in the export product

Note:

1. **The size of import item should be 1200x1650mm.**
2. **The import item should be of relevant thickness.**

RA concerned may take suitable consequential action accordingly.

86	**Case No.:18/22/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00408/AM20/ **HQ E-office Computer No.: 23692**	RLA File :03/95/040/01018/AM20/	Lic.No/Date:0310834331 20.01.2020	**Action by :** DPIIT

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 07.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments.

The case stands deferred.

87	**Case No.:20/22/81-ALC2/2019**	Party Name: USHA INDUSTRIAL CORPORATION.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00410/AM20/	RLA File :08/24/040/00333/AM20/	Lic.No/Date:0810147053 21.01.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 18.02.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

88	**Case No.:1/1/81-ALC2/2020**	Party Name: GURUSHREE INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00459/AM20/ **HQ E-office Computer No.: 23694**	RLA File :63/24/040/00001/AM20/	Lic.No/Date:6310001432 18.02.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and Consultant (SKB) vide email dated 05.09.2020 informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per comments of Consultant (SKB):

1. Source of import of V2O5 compound and its documentary evidence.
2. Bill of entry and in which IT(HS) code has been imported.
3. What are the other constituents in the imported V2O5 compound and test certificate thereof?
4. When you are importing 10% V2O5 compound, please indicate the exact percentage of vanadium in the export of Ferro Vanadium according to the test report.
5. Is it slag/residue from crude oil refinery industry or fly ash generated in power plant by burning of petroleum coke?

The case stands deferred.

89	**Case No.:2/1/81-ALC2/2020**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00460/AM20/ **HQ E-office Computer No.: 23850**	RLA File :34/24/040/00378/AM20/	Lic.No/Date:3410045925 03.03.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73182200	Stainless steel Washer of different Grade Grade -316 Thickness : 0.1mm to 10 mm	400000 Kgs	72199090	Stainless steel coils/plates/ sheets/ sheet cuttings / strips both prime and second of relevant grade Grade 316 . Thickness 0.1 mm to 10 mm	600 MT

Note: (i) Grade & thickness to match in import & export item.
(ii) Outer diameter of the export product should be Minimum 4.78 mm and Maximum 160 mm.
(iii) Ratio between inner and outer diameter of the export product should be Minimum 0.48 and Maximum 0.56 respectively.

RA concerned may take suitable consequential action accordingly.

90	**Case No.:3/1/81-ALC2/2020**	Party Name: PARAMJYOTI MOVERS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00461/AM20/	RLA File :06/24/040/00091/AM20/	Lic.No/Date:0610039446 04.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020 followed by a reminder on 09.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. The case stands deferred.			

91	**Case No.:7/1/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00465/AM20/ **HQ E-office Computer No.: 23452**	RLA File :05/23/040/00460/AM20/	Lic.No/Date:0510413815 06.03.2020	**Action by :** DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 03.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

92	**Case No.:5/1/81-ALC2/2020**	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00463/AM20/ **HQ E-office Computer No.: 23454**	RLA File :32/24/040/00136/AM20/	Lic.No/Date:3210079446 06.03.2020	**Action by :** Section
	Decision: The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments as per the advice of DHI. The case stands deferred.			

93	**Case No.:10/1/81-ALC2/2020**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00468/AM20/ **HQ E-office Computer No.: 23845**	RLA File :05/23/040/00475/AM20/	Lic.No/Date:0510413864 12.03.2020	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and decided to refer the case to MeitY for examination & comments as per the advice of Consultant (TEC-3). The case stands deferred.			

94	**Case No.:11/1/81-ALC2/2020**	Party Name: PARAM INDUSTRIES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00469/AM20/ **HQ E-office Computer No.: 23429**	RLA File :03/95/040/01157/AM20/	Lic.No/Date:0310835385 12.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

95	**Case No.:13/1/81-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00471/AM20/ **HQ E-office Computer No.: 23436**	RLA File :07/24/040/00304/AM20/	Lic.No/Date:0710116253 13.03.2020	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and decided to refer the copy of application dated 01.06.2020 received on 11.09.2020 to Consultant (TEC-3) for examination & comments. The case stands deferred.			

96	**Case No.:17/1/81-ALC2/2020**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00475/AM20/ **HQ E-office Computer No.: 23098**	RLA File :02/24/040/00202/AM20/	Lic.No/Date:0210209825 13.03.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78019100	Antimonial Lead Ingot 2.5 % / 3.20% / 2.75 % (Lead Antimony Alloy)	400 MT	78019920	Remelted Lead Block / Ingot	**408 MT inclusive of 2% wastage**

Note:

1. **Average lead percentage in export item is 97%.**
2. **Maximum lead percentage in import item 97%.**
3. **The applicant should import relevant items only.**

RA concerned may take suitable consequential action accordingly.

97	**Case No.:12/1/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00470/AM20/ **HQ E-office Computer No.: 23100**	RLA File :05/23/040/00461/AM20/	Lic.No/Date:0510413872 13.03.2020	

Decision: The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) on the basis of study group report as under:

Export Items:
The following words may be added in the description of export item "Coating thickness (a) Adhesive 300 micron (b) Polypropelene & corresponding surface area to be coated (i) 38073.184sq. mtr. for 2550 micron & (ii) 5106.953 sq.mtr. for 3050 micron"

Import Items:

1. Quantity of import item at Sl. No. 1 may be allowed **as applied** and value restricted up to 0.25% of FoB value**.**
2. Quantity of import item at Sl. No. 2 (**Relevant Adhesive**) may be allowed as 13.825 MT.
3. Quantity of import item at Sl. No. 3 (**Relevant Polypropylene**) may be allowed as 123.6 MT.
4. Quantity of import item at Sl. No. 4 (**Relevant Sintered powder**) may be allowed as 1.05 Kgs/Kg content in the export product.
5. Quantity of import item at Sl. No. 5 (**Relevant wiremesh**) may be allowed as 1.02 Kgs/Kg content in the export product.
6. Quantity of import item at Sl. No. 6 (**OPC Cement**) may be allowed as 1.05 Kgs/Kg content in the export product.
7. Quantity of import item at Sl. No. 7 may be allowed as per **GN-4.**

RA concerned may take suitable consequential action accordingly.

98	**Case No.:14/1/81-ALC2/2020**	Party Name: JINDAL SAW LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00472/AM20/ **HQ E-office Computer No.: 23109**	RLA File :05/23/040/00457/AM20/	Lic.No/Date:0510413873 13.03.2020	

Decision: The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant had done amendment in AA as per applicant's reply dated 14.08.2020. However, the applicant have not yet been submitted the amendment sheet. Therefore, the Committee decided to ask from the applicant to submit the amendment sheet for examination of the case.

The case stands deferred.

99	**Case No.:15/1/81-ALC2/2020**	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00473/AM20/	RLA File :05/24/040/00759/AM20/	Lic.No/Date:0510413875 13.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 31.03.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

100	**Case No.:18/1/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00476/AM20/ **HQ E-office Computer No.: 23841**	RLA File :05/23/040/00477/AM20/	Lic.No/Date:0510413882 16.03.2020	**Action by :DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 07.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

101	**Case No.:20/1/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00478/AM20/ **HQ E-office Computer No.: 23192**	RLA File :04/24/040/00197/AM20/	Lic.No/Date:0410166620 16.03.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of Consultant (TEC-3): 1. Sl. No. 12 of the Standard Deficiency Format. 2. Generic name & catalogue of items at Sl. No. 2 to 8. 3. Justification for import of many types of insulating materials. The case stands deferred.			

102	**Case No.:19/1/81-ALC2/2020**	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00477/AM20/ **HQ E-office Computer No.: 23212**	RLA File :03/95/040/01068/AM20/	Lic.No/Date:0310835401 16.03.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0310828823 dated 07.05.2019 in M. No. 23/81 dated 04.03.2020 as per written comments given by Consultant (TEC-3) vide email dated 04.09.2020 as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73044100	Stainless Steel seamless Tubes/Pipes (Cold Finish) of Relevant Grade	370.370 MT	1	73049000	Seamless Stainless Steel Tubes/Pipes (Hot Finished) of Relevant Grade	Allowed 10% wastage
			2	84559000	Pilger Die (Consumables)	As applied with value restricted upto 5% of FOB
			3	84559000	Mandrels (Consumables)	

RA concerned may take suitable consequential action accordingly.

103	**Case No.:22/1/81-ALC2/2020**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00480/AM20/	RLA File :03/95/040/01185/AM20/	Lic.No/Date:0310835465 17.03.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 30.03.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

104	**Case No.:2/4/81-ALC2/2020**	Party Name: KRISTI OVERSEAS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00527/AM21/ **HQ E-office Computer No.: 23211**	RLA File :24/24/040/00007/AM21/	Lic.No/Date:2410043096 11.05.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 08.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

105	**Case No.:1/4/81-ALC2/2020**	Party Name: N F METALS CORPN	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00526/AM21/	RLA File :05/24/040/00038/AM21/	Lic.No/Date:0510414148 11.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

106	**Case No.:3/4/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00528/AM21/ **HQ E-office Computer No.: 24223**	RLA File :03/94/040/00053/AM21/	Lic.No/Date:0310836192 14.05.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 07.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

107	**Case No.:7/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00532/AM21/ **HQ E-office Computer No.: 23839**	RLA File :05/23/040/00016/AM21/	Lic.No/Date:0510414181 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Blank size of import item and manufacturing process with step-wise wastage. The case stands deferred.			

108	**Case No.:8/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00533/AM21/	RLA File :05/23/040/00014/AM21/	Lic.No/Date:0510414182 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. Blank size of import item and manufacturing process with step-wise wastage. The case stands deferred.			

109	**Case No.:13/4/81-ALC2/2020**	Party Name: JAY METAL ALLOYS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00538/AM21/ **HQ E-office Computer No.: 23217**	RLA File :24/24/040/00008/AM21/	Lic.No/Date:2410043104 15.05.2020	**Action by : MSME**
	Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to MSME on 07.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

110	**Case No.:6/4/81-ALC2/2020**	Party Name: PARAS LAMINATES PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00531/AM21/ **HQ E-office Computer No.: 23846**	RLA File :05/24/040/00047/AM21/	Lic.No/Date:0510414178 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Weight of import item at Sl. No. 1. 2. Net content of import item at Sl. No. 1 (in weight terms) in export. 3. Detailed specification & solid content of import item Sl. No. 2 along with catalogue. 4. Justification of import of acetone and its recovery. 5. Detailed manufacturing process indicating wastage. 6. Material balance between import and export in weight terms. The case stands deferred.			

111	**Case No.:10/4/81-ALC2/2020**	Party Name: POWERCORE INDUSTRIES INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00535/AM21/ **HQ E-office Computer No.: 23848**	RLA File :07/24/040/00315/AM20/	Lic.No/Date:0710116462 15.05.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 04.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72261100	C.R.G.O. Silicon Electrical Steel in Slit Coils and Width Less Than 600mm	665 MT	72251100	CRGO Silicon Electrical Steel **(Prime)** in Coils and Width more than 600mm	1.015 Kgs/Kg content in the export product

Note:

1. **The import material should be of prime quality only.**
2. **Width of imported coils is more than the respective width of export products.**
3. **The applicant should import relevant grade items only.**

RA concerned may take suitable consequential action accordingly.

112	**Case No.:4/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00529/AM21/ **HQ E-office Computer No.: 23190**	RLA File :03/95/040/00061/AM21/	Lic.No/Date:0310836210 15.05.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

113	**Case No.:11/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00536/AM21/	RLA File :03/95/040/00059/AM21/	Lic.No/Date:0310836231 15.05.2020	**Action by : TEC-3**

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

114	**Case No.:5/4/81-ALC2/2020**	Party Name: R. M. ALLOYS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00530/AM21/	RLA File :05/24/040/00048/AM21/	Lic.No/Date:0510414175 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

115	**Case No.:12/4/81-ALC2/2020**	Party Name: R. R. KABEL LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00537/AM21/ **HQ E-office Computer No.: 23191**	RLA File :03/95/040/00050/AM21/	Lic.No/Date:0310836232 15.05.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

116	**Case No.:9/4/81-ALC2/2020**	Party Name: VEDANTA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00534/AM21/ **HQ E-office Computer No.: 24285**	RLA File :05/24/040/00770/AM20/	Lic.No/Date:0510414187 15.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

117	**Case No.:16/4/81-ALC2/2020**	Party Name: MONTEX GLASS FIBRE IND PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00541/AM21/ **HQ E-office Computer No.: 24240**	RLA File :03/95/040/00083/AM21/	Lic.No/Date:0310836249 18.05.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 08.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

118	**Case No.:14/4/81-ALC2/2020**	Party Name: VIRGO LAMINATES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00539/AM21/ **HQ E-office Computer No.: 23854**	RLA File :05/24/040/00050/AM21/	Lic.No/Date:0510414200 18.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Exact name of import items at Sl. No 1 to 4 with catalogue. 2. Relevance of thickness in import of adhesive. 3. Sl. No. 2, 4 & 5 of the Standard Deficiency Format. The case stands deferred.			

119	**Case No.:17/4/81-ALC2/2020**	Party Name: DESHMUKH LEAD PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00542/AM21/ **HQ E-office Computer No.: 24226**	RLA File :03/94/040/00073/AM21/	Lic.No/Date:0310836251 19.05.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 10.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

120	**Case No.:18/4/81-ALC2/2020**	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00543/AM21/ **HQ E-office Computer No.: 23178**	RLA File :24/24/040/00010/AM21/	Lic.No/Date:2410043111 19.05.2020	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 24.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. The case stands deferred.			

121	**Case No.:15/4/81-ALC2/2020**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00540/AM21/ **HQ E-office Computer No.: 24277**	RLA File :24/24/040/00006/AM21/	Lic.No/Date:2410043110 19.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.09.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

122	**Case No.:21/4/81-ALC2/2020**	Party Name: K G METALLOYS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00546/AM21/ **HQ E-office Computer No.: 24232**	RLA File :05/23/040/00024/AM21/	Lic.No/Date:0510414203 20.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB) & on the recommendation of representative of MSME: 1. What is the percentage of lead present in the imported lead scrap in different forms with documentary evidence i.e. Certificate of Analysis? 2. Have they obtained MoEF & CC clearance for importing such scrap? 3. What is the percentage of lead in the re-melted lead ingots to be exported? 4. Complete process chart and stage wise wastage at each operation during process for manufacturing of re-melted lead ingots. The case stands deferred.			

123	**Case No.:19/4/81-ALC2/2020**	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00544/AM21/ **HQ E-office Computer No.: 23220**	RLA File :05/24/040/00058/AM21/	Lic.No/Date:0510414212 20.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloys Ingots Containing Net Aluminium 846165.00 Kg Silicon 89490 Kg, Copper 14345.00 KG. (Aluminium 89.07%, Silicon 9.42%, Copper 1.51%)	950000 Kgs	1	76020010	Aluminium Scrap	**As per SION C-3**
			2	28046900	Silicon Metal	**As per SION C-3**
			3	74040012	Copper Scrap	**As per SION C-3**

Note: The description of import items is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

124	**Case No.:20/4/81-ALC2/2020**	Party Name: MADHUBENI HOME APPLIANCES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00545/AM21/	RLA File :05/24/040/00053/AM21/	Lic.No/Date:0510414220 21.05.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 03.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

125	**Case No.:23/4/81-ALC2/2020**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00548/AM21/ **HQ E-office Computer No.: 24094**	RLA File :07/24/040/00050/AM21/	Lic.No/Date:0710116489 22.05.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/36/2020-IPHW-MeitY dated 23.07.2020. (copy enclosed)

RA concerned may take suitable consequential action accordingly.

126	**Case No.:22/4/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00547/AM21/ **HQ E-office Computer No.: 24234**	RLA File :05/23/040/00030/AM21/	Lic.No/Date:0510414226 22.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/95/2019-TSW dated 22.07.2020: 1. Net weight of each cable. 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred.			

127	**Case No.:24/4/81-ALC2/2020**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00549/AM21/ **HQ E-office Computer No.: 23215**	RLA File :24/24/040/00011/AM21/	Lic.No/Date:2410043115 22.05.2020	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information on the recommendation of the representative of MSME: 1. Percentage composition of import & export supported by relevant documents i.e. Certificate of Analysis. The case stands deferred.			

128	**Case No.:26/4/81-ALC2/2020**	Party Name: C L GUPTA EXPORTS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00551/AM21/	RLA File :05/23/040/00032/AM21/	Lic.No/Date:0510414256 27.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME: 1. To provide quantity of each size of export item. 2. Blank size with manufacturing process and step-wise wastage. The case stands deferred.			

129	**Case No.:29/4/81-ALC2/2020**	Party Name: MASCOT METAL TRADERS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00554/AM21/ **HQ E-office Computer No.: 23216**	RLA File :24/24/040/00012/AM21/	Lic.No/Date:2410043118 27.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

130	**Case No.:28/4/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00553/AM21/ **HQ E-office Computer No.: 23214**	RLA File :03/95/040/01199/AM20/	Lic.No/Date:0310836388 27.05.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/7/2019-TSW dated 26.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

131	**Case No.:25/4/81-ALC2/2020**	Party Name: TRANSCON INDUSTRIES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00550/AM21/	RLA File :09/24/040/00111/AM21/	Lic.No/Date:0910068803 27.05.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

132	**Case No.:31/4/81-ALC2/2020**	Party Name: AKSHAY ALUMINIUM ALLOYS LLP	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00556/AM21/ **HQ E-office Computer No.: 24095**	RLA File :05/23/040/00036/AM21/	Lic.No/Date:0510414277 28.05.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 12.09.2020 of Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots (Aluminium - 89.07%, Silicon- 9.42% & Copper- 1.51%)	400000 Kgs	1	76020010	Aluminium Scrap	**As per SION C-3**
			2	28046900	Silicon Metal	**As per SION C-3**
			3	74040012	Copper Scrap	**As per SION C-3**

Note: The description of import items is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

133	**Case No.:30/4/81-ALC2/2020**	Party Name: GOLDI SOLAR PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00555/AM21/	RLA File :52/21/040/00017/AM21/	Lic.No/Date:5210043404 28.05.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

134	**Case No.:33/4/81-ALC2/2020**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00558/AM21/ **HQ E-office Computer No.: 24237**	RLA File :34/24/040/00048/AM21/	Lic.No/Date:3410046106 29.05.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

135	**Case No.:32/4/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00557/AM21/ **HQ E-office Computer No.: 23210**	RLA File :04/24/040/00029/AM21/	Lic.No/Date:0410166790 29.05.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 29.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

136	**Case No.:27/4/81-ALC2/2020**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00552/AM21/ **HQ E-office Computer No.: 23370**	RLA File :03/95/040/01032/AM20/	Lic.No/Date:0310836416 29.05.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/7/2019-TSW dated 26.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

137	**Case No.:43/4/81-ALC2/2020**	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00568/AM21/ **HQ E-office Computer No.: 24230**	RLA File :03/94/040/00096/AM21/	Lic.No/Date:0310836464 01.06.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 20.07.2020 & 25.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

138	**Case No.:34/4/81-ALC2/2020**	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00559/AM21/ **HQ E-office Computer No.: 24239**	RLA File :02/24/040/00014/AM21/	Lic.No/Date:0210209891 01.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME vide email dated 15.09.2020: 1. Percent of lead in import supported by Certificate of Analysis. The case stands deferred.			

139	**Case No.:35/4/81-ALC2/2020**	Party Name: UPR ENGINEERING PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00560/AM21/ **HQ E-office Computer No.: 24281**	RLA File :03/95/040/00117/AM21/	Lic.No/Date:0310836456 01.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

140	**Case No.:36/4/81-ALC2/2020**	Party Name: URVI BRASS PRODUCTS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00561/AM21/ **HQ E-office Computer No.: 24283**	RLA File :24/24/040/00014/AM21/	Lic.No/Date:2410043122 01.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 02.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

141	**Case No.:37/4/81-ALC2/2020**	Party Name: HITECH EXTRUSION LLP	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00562/AM21/	RLA File :24/24/040/00013/AM21/	Lic.No/Date:2410043123 02.06.2020	**Action by :** Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 02.09.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

142	**Case No.:38/4/81-ALC2/2020**	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00563/AM21/ **HQ E-office Computer No.: 24096**	RLA File :05/24/040/00080/AM21/	Lic.No/Date:0510414297 02.06.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 12.09.2020 of Consultant (SKB) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76012010	Aluminium Alloy Ingots (Aluminium 89.07%, Silicon 9.42%, Copper 1.51%)	500000 Kgs	1	76020010	Aluminium Scrap	**As per SION C-3**
			2	28046900	Silicon Metal	**As per SION C-3**
			3	74040012	Copper Scrap	**As per SION C-3**

Note: The description of import items is as per SION C-3.

RA concerned may take suitable consequential action accordingly.

143	**Case No.:39/4/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00564/AM21/	RLA File :04/24/040/00026/AM21/	Lic.No/Date:0410166794 02.06.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.

The case stands deferred.

144	**Case No.:41/4/81-ALC2/2020**	Party Name: ENGINEERS INDIA	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00566/AM21/ **HQ E-office Computer No.: 24097**	RLA File :05/23/040/00037/AM21/	Lic.No/Date:0510414314 03.06.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 05.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire	225 MT	74071010	Copper CC Rods	1.01 Kgs/Kg content in the export product

Note: The import & export items should contain minimum 99% Copper.

RA concerned may take suitable consequential action accordingly.

145	**Case No.:44/4/81-ALC2/2020**	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00569/AM21/ **HQ E-office Computer No.: 23229**	RLA File :52/24/040/00011/AM21/	Lic.No/Date:5210043415 03.06.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

146	**Case No.:45/4/81-ALC2/2020**	Party Name: RAYZON GREEN ENERGIES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00570/AM21/ **HQ E-office Computer No.: 23231**	RLA File :52/24/040/00077/AM20/	Lic.No/Date:5210043417 03.06.2020	**Action by : TEC-3**

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

147	**Case No.:40/4/81-ALC2/2020**	Party Name: VON ROLL (INDIA) PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00565/AM21/	RLA File :07/24/040/00056/AM21/	Lic.No/Date:0710116545 03.06.2020	**Action by :** TEC-3

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments.

The case stands deferred.

148	**Case No.:42/4/81-ALC2/2020**	Party Name: WORTHY ENGINEERING	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00567/AM21/ **HQ E-office Computer No.: 23227**	RLA File :07/24/040/00058/AM21/	Lic.No/Date:0710116549 03.06.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by MSME taking cue from approved AA No. 0710115198 dated 23.07.2019 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Pre-Fabricated Staircases And Steel Structurals (121.360 MTS) Net Content of TMT/HTD Bars Made of Mild Steel Round Is 121360.000 Kgs. in Export)	121.360 MT	72141090	TMT BARS - 16mm X 6m (HTD Bar 16mm x 6m length Steel Bar - MS 146-2014 Made of Mild Steel (MS) Round	1.02 MT/MT content in the export product
84806000	Formwork Precast Mould (72.810 MTS) Net Content of TMT/HTD Bars Made of Mild Steel Round is 72810.000 Kgs. in Export)	72.810 MT	72141090	TMT BARS - 16mm X 6m (HTD Bar 16mm x 6m length Steel Bar - MS 146-2014 Made of Mild Steel (MS) Round	1.02 MT/MT content in the export product

RA concerned may take suitable consequential action accordingly.

149	**Case No.:47/4/81-ALC2/2020**	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00572/AM21/ **HQ E-office Computer No.: 23225**	RLA File :05/23/040/00041/AM21/	Lic.No/Date:0510414336 05.06.2020	**Action by :** Section
	Decision: The Committee considered the case as per agenda and noted that MeitY vide email dated 14.09.2020 informed that they did not receive the copy of application. Therefore, the Committee decided to send again a copy of application to MeitY for examination of the case. The case stands deferred.			

150	**Case No.:46/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00571/AM21/ **HQ E-office Computer No.: 23223**	RLA File :03/95/040/00875/AM20/	Lic.No/Date:0310836526 05.06.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

151	**Case No.:48/4/81-ALC2/2020**	Party Name: SHARBIN INTERNATIONAL	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00573/AM21/ **HQ E-office Computer No.: 23228**	RLA File :08/24/040/00054/AM21/	Lic.No/Date:0810147902 05.06.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/176/2019-TSW dated 06.08.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.			

152	**Case No.:50/4/81-ALC2/2020**	Party Name: NAGREEKA INDCON PRODUCTS (P) LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00575/AM21/ **HQ E-office Computer No.: 23232**	RLA File :03/95/040/01148/AM20/	Lic.No/Date:0310836580 08.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DPIIT vide U. O. No.: P-47011/354/2019-TSW dated 06.08.2020: 1. Sl. No. 2, 3, 5 & 11 of the Standard Deficiency Format. 2. Sale price of Aluminium foil scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoice etc. The case stands deferred.			

153	**Case No.:49/4/81-ALC2/2020**	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00574/AM21/	RLA File :02/24/040/00018/AM21/	Lic.No/Date:0210209908 08.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

154	**Case No.:52/4/81-ALC2/2020**	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00577/AM21/ **HQ E-office Computer No.: 23234**	RLA File :34/24/040/00055/AM21/	Lic.No/Date:3410046133 09.06.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 02.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

155	**Case No.:51/4/81-ALC2/2020**	Party Name: UNIVERSAL METALLICS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00576/AM21/ **HQ E-office Computer No.: 23267**	RLA File :05/24/040/00090/AM21/	Lic.No/Date:0510414354 09.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 02.09.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

156	**Case No.:53/4/81-ALC2/2020**	Party Name: R R KABEL LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00578/AM21/	RLA File :03/95/040/00099/AM21/	Lic.No/Date:0310836620 10.06.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 21.08.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			

157	**Case No.:54/4/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00579/AM21/	RLA File :04/24/040/00037/AM21/	Lic.No/Date:0410166814 10.06.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.07.2020 followed by a reminder on 04.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

158	**Case No.:2/7/81-ALC2/2020**	Party Name: ELECTROLEAD PUNE PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00658/AM21/	RLA File :31/83/040/00029/AM21/	Lic.No/Date:3110067796 28.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

159	**Case No.:3/7/81-ALC2/2020**	Party Name: ELECTROLEAD PUNE PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00659/AM21/	RLA File :31/83/040/00028/AM21/	Lic.No/Date:3110067797 28.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

160	**Case No.:1/7/81-ALC2/2020**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00657/AM21/	RLA File :05/23/040/00088/AM21/	Lic.No/Date:0510414751 28.07.2020	**Action by :** DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 08.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

161	**Case No.:4/7/81-ALC2/2020**	Party Name: AB CASTINGS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00660/AM21/	RLA File :50/24/040/00007/AM21/	Lic.No/Date:5010002699 29.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

162	**Case No.:5/7/81-ALC2/2020**	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00661/AM21/	RLA File :03/94/040/00282/AM21/	Lic.No/Date:0310837489 29.07.2020	**Action by : Section**
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (SKB) for examination & comments. The case stands deferred.			

163	**Case No.:13/7/81-ALC2/2020**	Party Name: ASEEM TECHNOLOGIES (P) LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00669/AM21/	RLA File :56/24/040/00013/AM21/	Lic.No/Date:5610005913 30.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

164	**Case No.:7/7/81-ALC2/2020**	Party Name: MUNDRA SOLAR PV LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00663/AM21/	RLA File :08/24/040/00119/AM21/	Lic.No/Date:0810148262 30.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

165	**Case No.:10/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00666/AM21/ **HQ E-office Computer No.: 23260**	RLA File :04/24/040/00058/AM21/	Lic.No/Date:0410166930 30.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Specific Name of import item along with description of import. 2. Revised import item list indicating generic name and quantity as per material balance calculation sheet. The case stands deferred.			

166	**Case No.:11/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00667/AM21/ **HQ E-office Computer No.: 23254**	RLA File :04/24/040/00059/AM21/	Lic.No/Date:0410166931 30.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Specific Name of import item along with description of import. 2. Revised import item list indicating generic name and quantity as per material balance calculation sheet. The case stands deferred.			

167	**Case No.:6/7/81-ALC2/2020**	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00662/AM21/	RLA File :05/24/040/00208/AM21/	Lic.No/Date:0510414780 30.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by Consultant (SKB): 1. Process of manufacturing (Flow Chart). 2. Wastage on each operation for manufacturing of each set/assembly. 3. Basis of calculation of wastage @5% on each set. . The case stands deferred.			

168	**Case No.:8/7/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00664/AM21/	RLA File :04/24/040/00052/AM21/	Lic.No/Date:0410166928 30.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

169	**Case No.:9/7/81-ALC2/2020**	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00665/AM21/	RLA File :04/24/040/00053/AM21/	Lic.No/Date:0410166929 30.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

170	**Case No.:12/7/81-ALC2/2020**	Party Name: R T JAIN AND COMPANY	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00668/AM21/	RLA File :03/95/040/00261/AM21/	Lic.No/Date:0310837519 31.07.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

171	**Case No.:17/7/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00673/AM21/	RLA File :09/24/040/00233/AM21/	Lic.No/Date:0910069014 03.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

172	**Case No.:18/7/81-ALC2/2020**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00674/AM21/	RLA File :09/24/040/00232/AM21/	Lic.No/Date:0910069015 03.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

173	**Case No.:14/7/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00670/AM21/ **HQ E-office Computer No.: 23233**	RLA File :04/24/040/00063/AM21/	Lic.No/Date:0410166944 06.08.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 28.08.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

174	**Case No.:15/7/81-ALC2/2020**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00671/AM21/	RLA File :05/24/040/00215/AM21/	Lic.No/Date:0510414832 07.08.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 08.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

175	**Case No.:16/7/81-ALC2/2020**	Party Name: SONALI METAL INDUSTRIES LLP	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00672/AM21/ **HQ E-office Computer No.: 23333**	RLA File :32/24/040/00034/AM21/	Lic.No/Date:3210079636 07.08.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 05.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Copper Billets Having Minimum Purity of 99.0%	100 MT	74040012	Copper Scrap	1.03 Kgs/Kg of copper content in the export product

Note: The import item should be as per ISRI with minimum 97% copper content.

RA concerned may take suitable consequential action accordingly.

176	**Case No.:21/7/81-ALC2/2020**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00677/AM21/	RLA File :02/24/040/00053/AM21/	Lic.No/Date:0210210029 10.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME vide email dated 15.09.2020: 1. Percentage of lead alloy in import supported by Certificate of Analysis. 2. Percentage of lead in alloy. The case stands deferred.			

177	**Case No.:20/7/81-ALC2/2020**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00676/AM21/ **HQ E-office Computer No.: 23281**	RLA File :11/24/040/00002/AM21/	Lic.No/Date:1110028728 10.08.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 07.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

178	**Case No.:19/7/81-ALC2/2020**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00675/AM21/	RLA File :04/24/040/00055/AM21/	Lic.No/Date:0410166948 10.08.2020	**Action by : DPIIT**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 08.09.2020 for examination of the case. However, DPIIT vide email dated 14.09.2020 informed that the case is under examination. Hence, the Committee decided to wait for the comments. The case stands deferred.			

179	**Case No.:24/7/81-ALC2/2020**	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00680/AM21/ **HQ E-office Computer No.: 24099**	RLA File :56/24/040/00003/AM21/	Lic.No/Date:5610005916 10.08.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 10.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031300	Refined Copper Billets	320 MT	74040012	Copper Scrap Birch Cliff / Berry / Candy / Cobra / Clove / Cocoa Barley	1.03 Kg/Kg of copper content in the export product

Note:

1. **The export item should have minimum purity of 99.00%.**
2. **The import item should be as per ISRI with minimum 97% copper content.**

RA concerned may take suitable consequential action accordingly.

180	**Case No.:23/7/81-ALC2/2020**	Party Name: AMPCO METAL INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00679/AM21/	RLA File :31/83/040/00039/AM21/	Lic.No/Date:3110067815 11.08.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

181	**Case No.:22/7/81-ALC2/2020**	Party Name: NAVITAS GREEN SOLUTIONS PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00678/AM21/	RLA File :52/21/040/00063/AM21/	Lic.No/Date:5210043486 11.08.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

182	**Case No.:31/7/81-ALC2/2020**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00687/AM21/	RLA File :07/24/040/00136/AM21/	Lic.No/Date:0710116878 13.08.2020	**Action by :** Section
	Decision: The Committee considered the case as per the agenda and decided to refer the copy of application dated 05.09.2020 received on 09.09.2020 to Consultant (TEC-3) for examination & comments. The case stands deferred.			

183	**Case No.:32/7/81-ALC2/2020**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00688/AM21/	RLA File :02/24/040/00057/AM21/	Lic.No/Date:0210210037 13.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

184	**Case No.:26/7/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00682/AM21/	RLA File :03/95/040/00270/AM21/	Lic.No/Date:0310837632 13.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

185	**Case No.:25/7/81-ALC2/2020**	Party Name: SKYLEAD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00681/AM21/	RLA File :03/95/040/00276/AM21/	Lic.No/Date:0310837630 13.08.2020	**Action by :** MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 11.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

186	**Case No.:30/7/81-ALC2/2020**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00686/AM21/ **HQ E-office Computer No.: 24103**	RLA File :03/94/040/00345/AM21/	Lic.No/Date:0310837684 14.08.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 10.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72085490	Hot Rolled Pickled And Oiled Steel Sheet In Coils, Grade Sphc, Thickness 2.3 mm, Width 690 mm, Length C mm	297 MT	72085490	Hot Rolled Pickled And Oiled Steel Sheet In Coils, Grade Sphc, Thickness 2.3 mm, Width 1386 mm, Length C mm	300.00 MT inclusive of 1.0 % wastage
72269210	Prime Cold Rolled Alloyed Steel Sheet In Coils, Grade Spcc, Thickness 1.8 mm,Width 57.3 mm, Length C mm	693 MT	72255010	Prime Cold Rolled Alloyed Steel Sheet In Coils, Grade Spcc, Thickness 1.8 mm, Width 1214 mm, Length C mm	700.00 MT inclusive of 1.0% wastage

RA concerned may take suitable consequential action accordingly.

187	**Case No.:33/7/81-ALC2/2020**	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00689/AM21/	RLA File :08/24/040/00131/AM21/	Lic.No/Date:0810148328 14.08.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

188	**Case No.:28/7/81-ALC2/2020**	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00684/AM21/ **HQ E-office Computer No.: 24105**	RLA File :04/24/040/00064/AM21/	Lic.No/Date:0410166958 14.08.2020	

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots Lead Content - 99.95%	1569838 Kgs	78020090	Lead Scrap as per ISRI Code word "Relay" Lead Content -40%, Copper Content - 25%	As applied
74081910	Copper Wire Copper Content - 99.97%	1000000 Kgs	28362010	Disodium Carbonate Dense	Wastage allowed upto 0.1% of import item at Sl. No. 1

Note: The applicant should import relevant items only.

RA concerned may take suitable consequential action accordingly.

189	**Case No.:27/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00683/AM21/	RLA File :04/24/040/00067/AM21/	Lic.No/Date:0410166956 14.08.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

190	**Case No.:29/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00685/AM21/	RLA File :04/24/040/00069/AM21/	Lic.No/Date:0410166959 14.08.2020	**Action by :** Applicant

Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

191	**Case No.:34/7/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00690/AM21/ **HQ E-office Computer No.: 23277**	RLA File :03/94/040/00236/AM21/	Lic.No/Date:0310837707 17.08.2020	**Action by :** TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 01.09.2020 & 07.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

192	**Case No.:35/7/81-ALC2/2020**	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00691/AM21/ **HQ E-office Computer No.: 24350**	RLA File :08/24/040/00128/AM21/	Lic.No/Date:0810148343 17.08.2020	**Action by : Section**
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.			

193	**Case No.:36/7/81-ALC2/2020**	Party Name: JAIN RECYCLING PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00692/AM21/ **HQ E-office Computer No.: 24349**	RLA File :32/24/040/00036/AM21/	Lic.No/Date:3210079645 18.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments given by MSME vide email dated 15.09.2020: 1. Average percentage of copper in import supported by relevant documentation. 2. Percentage of copper in export supported by test certificate. The case stands deferred.			

194	**Case No.:37/7/81-ALC2/2020**	Party Name: PRIYANKA INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00693/AM21/	RLA File :05/24/040/00238/AM21/	Lic.No/Date:0510414929 18.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

195	**Case No.:38/7/81-ALC2/2020**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00694/AM21/	RLA File :04/24/040/00074/AM21/	Lic.No/Date:0410166964 18.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

196	**Case No.:40/7/81-ALC2/2020**	Party Name: GKEM INTERNATIONAL PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Approved**
	HQ File :01/81/050/00696/AM21/ **HQ E-office Computer No.: 24109**	RLA File :05/23/040/00132/AM21/	Lic.No/Date:0510414937 19.08.2020	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (SKB) via email dated 10.09.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74081190	Bare Copper Wire or Conductors 1x4mm	230 MT	74071010	Copper CC Rods EC Grade	1.01Kgs/Kg of copper content in the export product

Note: The import & export item should contain 99.99% Copper.

RA concerned may take suitable consequential action accordingly.

197	**Case No.:39/7/81-ALC2/2020**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00695/AM21/ **HQ E-office Computer No.: 24351**	RLA File :03/95/040/00289/AM21/	Lic.No/Date:0310837758 19.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

198	**Case No.:41/7/81-ALC2/2020**	Party Name: SKYLEAD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00697/AM21/	RLA File :03/95/040/00297/AM21/	Lic.No/Date:0310837792 19.08.2020	**Action by : MSME**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 11.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

199	**Case No.:42/7/81-ALC2/2020**	Party Name: SKYLEAD	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00698/AM21/	RLA File :03/95/040/00300/AM21/	Lic.No/Date:0310837793 19.08.2020	**Action by : MSME**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 11.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

200	**Case No.:44/7/81-ALC2/2020**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00700/AM21/ **HQ E-office Computer No.: 24348**	RLA File :03/94/040/00316/AM21/	Lic.No/Date:0310837821 20.08.2020	**Action by : TEC-3**
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 07.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

201	**Case No.:43/7/81-ALC2/2020**	Party Name: MUNDRA SOLAR PV LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00699/AM21/	RLA File :08/24/040/00139/AM21/	Lic.No/Date:0810148374 20.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

202	**Case No.:45/7/81-ALC2/2020**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2020 08.09.2020	**Status: Deferred**
	HQ File :01/81/050/00701/AM21/	RLA File :04/24/040/00068/AM21/	Lic.No/Date:0410166974 20.08.2020	**Action by :** Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 04.09.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

MINUTES OF THE OFFLINE CASES

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/AM12 03/94/040/01033/AM12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicants vide letter dated 09.02.2016 furnished reply with a requested to fix the ad-hoc norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments. As per NC decision of M. No. 13/81 dt. 03.10.2019, a letter was sent to the applicant on 28.10.2019 followed by reminder dated 23.12.2019 requesting to submit the complete set of application. The applicant submitted the copy of application vide email dated 04.06.2020 which was referred to DHI on the same day. The case was last considered in M. No. 04/81 dt. 09.07.2020 as per written comments of DHI, the Committee decided to seek from the applicant the following information: i) Scanned copy of complete set of application along with ANF 4A ii) Complete specification of export products iii)The difference between export item No. 1 & 2 Sl. No. 4, 5 & 11 of SDL export product wise. The calculation of the requirement of raw material should be supported by dimensional Engineering drawing with relevant dimensions highlighted. As per NC decision, D/L was sent to the applicant on 27.08.2020. However, no reply has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R2	BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100%EOU/II/46/2003-04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018. The complete set of application was again sent to DPIIT on 01.11.2019 for examination of the case. The case was last considered in M. No. 19/81 dt. 26.12.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DPIIT. As per NC decision, a deficiency letter was sent to the applicant on 28.01.2020. However, no reply has been received yet. Information received from the applicant vide email dated 17.06.2020 has been	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			forwarded to DPIIT for comments on 27.06.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. As per NC decision, D/L was sent to the applicant on 01.09.2020. However, no reply has been received yet.		
R3	LEITWIND SHRIRAM MANUFACTURING LIMITED 0410147961 dated 15.07.2013	01/81/050/00194/AM14 04/24/040/00071/AM14 **HQ E-office Computer No.:**	The case was rejected in M. No. 05 dt. 03.06.2014 due to non-submission of reply of deficiency letter dated 30.10.2013. The applicant requested for fixation of norms. As per NC decision of M. No. 13/81 dt. 03.10.2019, the case was referred to DPIIT on 01.11.2019 followed by a reminder on 23.12.2019 for expediting the comments. As per decision of M. No. 22/81 dt. 19.02.2020, reminder has been sent to DPIIT on 14.04.2020. The case was last considered in M. No. 04/81 dt. 17.06.2020 and decided to send complete set of application along with list of import and export items and reply/information received from the applicant to DPIIT as requested by it vide U.O. No. P-470111/86/2020-TSW dated 22.5.2020. As per decision, the complete set of application was sent to DPIIT on 25.08.2020.	The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/86/2020-TSW dated 11.09.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R4	Vedanta Limited (Formerly M/S. Sterlite Industries (India) Limited 3510030450 dated 03.06.2010	01/81/050/00055/AM11/DES.II 35/24/040/00046/AM10/	The case was rejected in M. No. 26/81-ALC2/2010 dated 28.09.2010 as per written comments of M/o Mines vide OM No. 4/(16)/2010-Metal-III/L dated 17.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to examine on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014. The case was referred to Consultant (TEC-3) for examination. As per NC decision of M. No. 16/81 dt. 13.11.2019 and 19/81 dt. 26.12.2019, the applicant was called for personal hearing to explain the case and nobody was appeared for PH.As per NC decision, an email was again sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. The Committee considered the case in M. No. 22 dated 19.2.2020 and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish following information as per advice of Consultant (TEC-3): Material Balance sheet. 1. Manufacturing processes with stage-wise wastage of all three materials. 2. Composition of raw materials. Information received from the applicant vide	The Committee considered the case as per agenda and noted that Consultant (TEC-3) via email dated 07.09.2020 asked for hard copy of the applicant's reply to examine the case. Therefore, the Committee decided to send hard copy of the applicant's reply to Consultant (TEC-3).	Deferred

			email dated 02.04.2020 has been referred to Consultant TEC-3 on 07.04.2020 and 27.06.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 deicide to send physical file to Consultant (TEC-3) for examination of the case. As per decision, the main file was referred to Consultant (TEC-3) on 01.09.2020.		
R5	CROMPTON GREAVES LIMITED 0310444382 dated 26.09.2007	01/81/050/00624/AM08 03/94/040/00634/AM08	The case was rejected in M. No. 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017 for examination of the case. In M. No. 04/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 had offered the written comments and recommended the norms on repeat with AA No. 0310343657 dated 19.08.2005. The Case was referred to Consultant (TEC-3) on 25.09.2019 & 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained. In M. No. 19/81 dt. 26.12.2019, it was decided to call the applicant on personal hearing. As per NC decision, an email was sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. Nobody appeared for PH in M.No. 22 dated 19.2.2020. The applicant via email dated 07.07.2020 informed that they will attend PH on 9th July 2.30pm. The case was last considered in M. No. 04/81 dt. 09.07.2020, The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish information in tabular form. As per NC decision, D/L was sent to the applicant on 27.08.2020.	The Committee noted that the applicant's reply has been received via email dated 11.09.2020 and decided to forward to Consultant (TEC-3) for examination of the case.	Deferred

R6	TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/00125/AM15 02/24/040/00138/AM14	The Case was rejected in M. No.15 dt. 03.11.2015 due to non submission of reply of DHI deficiency letter dated 14.08.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation was forwarded to DHI for examination. DHI on 04.11.2016 advised to consult with DPIIT or ratify under SION C-1647. The case was referred to DPIIT on 21.08.2017. The Committee in M. No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant for personal hearing. The PH letter was sent to the applicant on 23.09.2019 to appear before NC in M. No.13/81 dated 03.10.2019 (actually held on 04.10.2019), as per NC decision, another dated of personal hearing was granted. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee heard the applicant's representative during personal hearing and noted that authorisation was amended after its issuance. However, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit some information. As per NC decision, D/L was issued to the applicant on 12.12.2019 followed by a reminder on 27.01.2020. Information received from the applicant vide email dated 03.04.2020 has been referred to DPIIT on 01.06.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020.	The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per comments of DPIIT vide U. No. No. P-47011/116/2020-TSW dated 07.09.2020: 1. Copy of AA along with all the amendment sheets. 2. Final list of import & export items after incorporating all amendments. 3. Information at Sl. No. 3, 4, 5 & 11 of Deficiency Format, export product-wise. The case stands deferred.	Deferred
R7	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/AM19/ 56/24/040/00031/AM18/	This case was rejected in M. No. 12/81 dated 13.02.2019 due to non-submission of reply to deficiency letter dated 04.10.2018 raised by MoS. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of M. No. 13/81dated 04.10.2019, the case was referred to Consultant (TEC-3) on 01.11.2019 as comments from MoS were not coming. In M. No. 16/81 dt. 13.11.2019, the Committee noted the comments furnished by MoS vide U.O. No. 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to seek from the applicant the following	The Committee decided to wait for the reply of the applicant.	Deferred

			information: (i) Stage wise wastage of import item No. 1. (ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. As per NC decision, D/L was sent to the applicant on 12.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to ask from MoS and the party to clarify both the points. A reminder was also sent to the applicant on 27.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, reminder has was sent to the applicant on 01.04.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to grant last opportunity to the applicant to furnish the requisite information. As per NC decision, final D/L reminder was sent to applicant on 26.08.2020. However, no reply has been received yet.		
R8	SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00397/AM17/ 05/24/040/00287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide U. O. No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 had requested for revision of ratified norms. As per NC decision, a letter was again sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 31.01.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020, The Committee considered the case as per the agenda and noted the written comments of DPIIT given vide U.O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant has applied two import items whereas DPIIT has allowed import item No. 1 only. No comment has been given in r/o import item No. 2. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. As per NC decision, D/L was sent to applicant on 27.08.2020. The applicant's reply email dated 04.09.2020 was forwarded to DPIIT on 04.09.2020 for examination of the case. However, no comments have been received	The Committee decided to remind DPIIT for expediting the comments.	Deferred

			yet.		
R9	SHIVALIK BIMETAL CONTROLS LTD. 0510398533 dated 17.05.2016	01/81/050/00197/AM17/ 05/24/040/00045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms. As per NC decision of M. No. 15/81 dt. 30.10.2019, a letter was sent to the applicant to attend PH on 13.11.2019. The Committee again called the applicant for personal hearing as nobody was appeared for personal hearing in M. No. 16/81 dt. 13.11.2019. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for further examination. As per NC decision, the case was referred to DPIIT on 12.02.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020, The Committee considered the case as per the agenda and noted the written comments of DPIIT given vide U.O. No. P-470111/80/2019-TSW dated 26.5.2020. The Committee also noted the applicant had applied two import items whereas DPIIT had allowed import item No. 1 only. No comment has been given in r/o import item No. 2. Hence, the Committee decided to refer back the matter again to DPIIT for re-examination. The Committee also noted that the applicant has demanded significantly higher wastage than that recommended by DPIIT. Hence, it was also decided to ask the applicant to justify wastages as demanded. As per NC decision, D/L was sent to the applicant on 27.08.2020. The applicant's reply email dated 04.09.2020 was forwarded to DPIIT on 04.09.2020 for examination of the case. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R10	SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/AM19/ 05/24/040/00606/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 18.06.2019 had stated that the norms was ratified as per SION C-397 but the export item is different. They had, therefore, requested to review the decision and requested for personal hearing. As per NC decision of M. No. 15/81 dt. 30.10.2019, an email dated 31.10.2019 sent to the applicant to attend PH on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee	The Committee decided to wait for the comments.	Deferred

			noted that nobody was appeared for personal hearing on behalf of the applicant and the Committee granted another date for personal hearing. As per NC decision, a letter was sent to the applicant to attend PH on 26.12.2019. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for further examination. As per decision, the case was referred to Consultant (TEC-3) on 31.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, D/L was sent on 01.04.2020. Applicant's reply dt. 01.06.2020 was sent to Consultant (TEC-3) on 01.06.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant the following information: 1. Justification for wastage of 31.3% on input for slitting supported by evidence. 2. Price of disposal of scrap in last 3 years with supporting document. 3. Document for cif price of inputs. As per NC decision, D/L was sent to applicant on 27.08.2020. The applicant's reply email dated 11.09.2020 was forwarded to Consultant (TEC-3) on 11.09.2020 for examination of the case. However, no comments have been received yet.		
R11	U. K. B. ELECTRONICS PVT. LTD. 0510400120 dated 18.10.2016	01/81/050/00475/AM17/ 05/24/040/00322/AM17/ **HQ E-office Computer No.: 24067**	The case was rejected in M. No. 9/81 dated 25.07.2017 due to non-submission of reply of deficiency letter dated 06.04.2017. The applicant requested to fix the norms. The applicant's reply dated 15.04.2019 was forwarded to DPIIT on 03.07.2019 followed by reminder on 27.09.2019. DPIIT vide U. O. No. P-47011/195/2019-TS|W dated 30.07.2019 advised to seek comments from MeitY as export/import items are pertaining to data communication cables. As per NC decision of M. No. 16/81 dt. 13.11.2019, the case was referred to MeitY on 23.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. As requested by the representative of MeitY in M. No. 22 dated 19.02.2020, copy of application was again sent to MeitY vide email dated 03.06.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and remind MeitY to expedite the comments.Reminder issued to MeitY on	The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **MeitY** vide U. O. No.: W-21/42/2020-IPHW-MeitY dated 02.09.2020. (copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved

			26.08.2020.		
R12	DISHA AUTO COMPONENTS PVT. LTD. 0310824393 dated 11.10.2018	01/81/050/00891/AM19 03/94/040/00615/AM19 **HQ E-office Computer No.: 24069**	The case was ratified in M. No. 21 dt. 09.01.2018 as per written comments dated 28.10.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.12.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 23.12.2019. The case was considered in M. No. 12/81 dt. 19.2.2020. Consultant (TEC-3) informed that the wastage has been allowed in weight terms but the applicant has requested to allow wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as per advice of Consultant (TEC-3). The case was last considered in M. No. 04/81 dt. 09.07.2020 and the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments. Reminder issued to consultant (TEC-3) on 26.08.2020.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant had made error in calculation of wastage. Therefore, on the basis of comments given by Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under:	Approved

Sl. No.	ITC HS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	7307 9290	Coupling Size 13-3/8" K-55 (Qty 1871 Nos & 59.880 M.Ton) Od 365.12, Id 323.88 Length 277.5 Mm	519.270 Meter	1	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 13-3/8" Od 365.12 * 20.62 Mm Thk Grade K-55/D10 (100 Mt)	87 MT
2	7307 9290	Coupling Size 10-3/4" K 55 (Qty 4192 Nos & 121.573 M.Ton) Od 298.45, Id 258.45 Length 276.5 Mm	1159.130 Meter	2	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 10-3/4" Od 298.45 * 20 Mm Thk Grade K 55 (175 Mt)	157 MT
3	7307 9290	Coupling Size 10-3/4" L 80 (Qty 719 Nos & 20.841 M.Ton) Od 298.45, Id 258.45 Length 276.5 Mm	198.710 Meter	3	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 10-3/4" Od 298.45 * 20 Mm Thk Grade L 80 (30 Mt)	27 MT
4	7307 9290	Coupling Size 9-5/8" K-55/D10 (Qty 5105 Nos	1411.540 Meter	4	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest	177 MT

			& 129.668 M.Ton) Od 269.88, Id 227.88 Length 276.50 Mm				Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade K-55/D10 (200 Mt)	
	Note: Grade of steel to match in export & import items. RA concerned may take suitable consequential action accordingly.							
R13	DISHA AUTO COMPONENTS PVT. LTD. 0310827926 dated 27.03.2019	01/81/050/01182/AM19 03/94/040/01128/AM19 **HQ E-office Computer No.: 24070**	The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 as per written comments dated 08.11.2019 given by Consultant (TEC-3). The applicant vide letter dated 26.12.2019 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 30.01.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020. The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee. The case was last considered in M. No. 04/81 dt. 09.07.2020 and the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments. Reminder issued to consultant (TEC-3) on 26.08.2020.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant had made error in calculation of wastage. Therefore, on the basis of comments given by Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under:	Approved

Sl. No.	ITC HS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	7307 9290	Coupling Size 13-3/8" K-55 (Qty 1871 Nos & 59.880 M.Ton) Od 365.12, Id 323.88 Length 277.5 Mm	519.270 Meter	1	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 13-3/8" Od 365.12 * 20.62 Mm Thk Grade K-55/D10 (100 Mt)	87 MT
2	7307 9290	Coupling Size 10-3/4" K 55 (Qty 2396 Nos & 69.470 M.Ton) Od 298.45, Id 258.45 Length 276.5 Mm	662.360 Meter	2	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 10-3/4" Od 298.45 * 20 Mm Thk Grade K-55 (100 Mt)	89 MT
3	7307 9290	Coupling Size 9-5/8" K-55/D10 (Qty 2553 Nos & 64.834 M.Ton) Od 269.88, Id 227.88 Length 276.50 Mm	705.770 Meter	3	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade K-55/D10 (100 Mt)	89 MT

Note: Grade of steel to match in export & import items.

RA concerned may take suitable consequential action accordingly.

R14	DISHA AUTO COMPONENTS PVT. LTD. 0310823797 dated 17.09.2018	01/81/050/00644/AM19/ 03/94/040/00528/AM19/ **HQ E-office Computer No.:**	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019 & 24.07.2019. The applicant vide representation dated 26.12.2019 requested to revise the ratified norms. The case was considered in M. No. 21/81dated 22.01.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. The representation was forwarded to Consultant (TEC-3) on 27.01.2020. The case was considered in M. No. 24/81 dt. 18.03.2020. The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee. The case was last considered in M. No. 04/81 dt. 09.07.2020 and the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments. Reminder issued to consultant (TEC-3) on 26.08.2020.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant had made error in calculation of wastage. Therefore, on the basis of comments given by Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under:	Approved

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73079290	COUPLING SIZE 9-5/8" L 80 / D10 (QTY 766 NOS & 19.45 MT) OD 269.88, ID 227.88 LENGTH 276.5 MM	211.730 Meter	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT LATEST EDITION 9-5/8 OD 269.88 * 21 MM THK GRADE L 80/D10 (30 MT)	27 MT

Note: Grade of steel to match in export & import items.

RA concerned may take suitable consequential action accordingly.

R15	DISHA AUTO COMPONENTS PVT.LTD. 0310823617 Dated 07.09.2018	01/81/050/00643/AM19/ 03/94/040/00510/AM19/ **HQ E-office Computer No.: 24072**	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019. The applicant vide letter dated 26.12.2019 stated that they had been granted for lower quantities of imports as compared to actual utilized inputs for export product. They had also requested for personal hearing before the Norms Committee. The case was last considered in M. No. 24/81 dt. 18.03.2020. The Committee considered the case as per agenda and Consultant (Tec-3) informed that wastage has been allowed as requested with 20% recovery in weight. The applicant has requested wastage in length which is not possible as major wastage occur on thickness of pipe. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee. The case was last considered in M. No. 04/81 dt. 09.07.2020 and the applicant during personal hearing held through video conferencing. The representative stated that the Committee has allowed lower wastages to it because it calculated the wastage on 'input quantity utilised for export product' whereas the Committee has considered it on 'output quantity exported' basis. Further, the Committee has taken recovery from wastages as 20% whereas it should be between 7-8%. The Committee asked Consultant (TEC-3) to examine the issue and furnish his comments. Reminder issued to consultant (TEC-3) on 26.08.2020.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed that the applicant had made error in calculation of wastage. Therefore, on the basis of comments given by Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under:	Approved

Sl. No.	ITC HS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	7307 9290	Coupling Size 13-3/8" K-55 Eue (Qty 1127 Nos & 36.06 M.Ton) OD 365.12, Id 323.88 Length 276.5 Mm	311.560 Meter	1	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 13-3/8" Od 365.12 * 20.62 Mm Thk Grade K-55/D10 (60 Mt)	52 MT
2	7307 9290	Coupling Size 10-3/4" K 55 Eue (Qty 1437 Nos & 41.682 M.Ton) Od 298.45, Id 258.45 Length 276.5 Mm	397.420 Meter	2	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 10-3/4" Od 298.45 * 20 Mm Thk Grade K 55/D10 (60 Mt)	54 MT
3	7307 9290	Coupling Size 9-5/8" L 80 / D10 (Qty 766 Nos & 19.45 Mt) Od 269.88, Id 227.88 Length 276.5	211.730 Meter	3	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk	27 MT

			Mm				Grade L 80/D10 (30 Mt)	
	4	7307 9290	Coupling Size 9-5/8" K-55/D10 (Qty 2808 Nos & 71.317 M.Ton) Od 269.88, Id 227.88 Length 276.50 Mm	776.350 Meter	4	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade K-55/D10 (110 Mt)	97 MT
	Note: Grade of steel to match in export & import items. RA concerned may take suitable consequential action accordingly.							
R16	RAYCHEM RPG PVT LTD. 0310815877 dated 21.09.2017	01/81/050/00368/AM18/ 03/95/040/00479/AM18/ **HQ E-office Computer No.: 24073**	The case was ratified in M. No. 12/81 dated 13.02.2019 on repeat basis as approved for AA No. 03105917496 dated 9.09.2010. The applicant vide letter dated 11.12.2019 had requested for revision of ratified norms. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 26.12.2019. The case was last considered in M. No. 04/81 dt. 09.07.2020 as per written comments give by DPIIT vide U. O. No. P-47011/324/2018-TSW dated 05.05.2020, the Committee decided to seek from the applicant the following information: (i) Sl. No. 3, 4, 5 and 11 of SDF. As per NC decision, D/L was sent to the applicant on 07.07.2020 & 15.07.2020. The applicant's reply dt. 05.05.2020 was sent to DPIIT on 19.08.2020.				The Committee considered the case as per the agenda and noted the comments of **DPIIT** vide U. O. No.: P-47011/324/2018-TSW dated 07.09.2020 wherein DPIIT stated that earlier item was allowed on net to net basis. However, it is a raw material and involves manufacturing operations like casting & machining etc and therefore, norms need to be modified. Therefore, on the basis of comments of DPIIT, the Committee decided to revise the ad-hoc norms as under: 1. Taking cue from SION C-27, quantity of import item at Sl. No. 9 (Aluminium Alloy Ingot) may be allowed as 1.06 Kgs/Kg content in the export item at Sl. No. 9. 2. Quantity of all other items shall remain unchanged. RA concerned may take suitable consequential action accordingly.	Approved
R17	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/00068/AM20/ 05/23/040/00065/AM20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. Reminder sent to Consultant (TEC-3) vide email dated 14.04.2020 for expediting the comments. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): To provide detailed calculations of stage-				The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			wise percentage wastage claimed in the letter with supporting documents. As per NC decision, D/L was sent to the applicant on 26.08.2020. However, no reply has been received yet.		
R18	STERLITE POWER TRANSMISSION LIMITED 0310811681 dated 07.03.2017	01/81/050/00074/AM18/ 03/95/040/00840/AM17/ **HQ E-office Computer No.: 24093**	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms. The case was considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. Reminder sent to DPIIT vide email dated 23.4.2020 & 15.07.2020 for expediting the comments. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. However, no information has been received yet.	The Committee considered the case as per the agenda and decided to fix the norms as per written comments given by **DPIIT** vide U. O. No.: P-47011/192/2019-TSW dated 24.07.2019. (copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R19	STERLITE POWER TRANSMISSION LIMITED 0310811638 dated 06.03.2017	01/81/050/00073/AM18/ 03/95/040/00654/AM17/	The case was rejected in M. No. 12/81 dated 05.09.2017 due to non-submission of deficiency letter dated 12.06.2017 raised by DPIIT. The applicant vide letter dated 02.01.2019 had requested for fixation of norms. As per decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 29.01.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. However, no information has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R20	STERLITE POWER TRANSMISSION LIMITED 0310818561	01/81/050/00177/AM19/ 03/95/040/00227/AM18/	The case was ratified in M. No. 14/81dated 16.10.2019 on the recommendation of representative of DIPP taking cue from SION C-1394. The applicant vide letter dated 02.01.2019 had requested for revision of norms. As per decision of M. No. 19/81 dt.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

	dated 17.01.2018		26.12.2019, the case was referred to DPIIT on 13.02.2020. As per decision of M. No. 22/81 dt. 19.02.2020 reminder was issued to DPIIT on 29.6.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. However, no information has been received yet.		
R21	STERLITE POWER TRANSMISSION LIMITED 0310814496 dated 06.07.2017	01/81/050/00283/AM18/ 03/95/040/00026/AM18/	The case was ratified in M. No. 1/81 dated 15.05.2018 as per written comments of DIPP vide F. No. 7/257/17-TSW/16 dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 13.02.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. However, no information has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R22	STERLITE POWER TRANSMISSION LIMITED 0310818549 dated 16.01.2018	01/81/050/00178/AM19/ 03/95/040/00657/AM18/	The case was ratified in M. No. 06/81 dated 01.11.2018 on the recommendation of representative of DIPP. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 13.02.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. However, no information has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

R23	STERLITE POWER TRANSMISSION LIMITED 0310816650 dated 31.10.2017	01/81/050/00480/AM18/ 03/95/040/01020/AM17/	The case was ratified in M. No. 3/81dated 14.08.2018 as per comments of DIPP vide F. No: 7/31/2018/TSW dated 18.04.2018. The applicant vide letter dated 02.01.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DPIIT on 13.02.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to wait for comments. Reminder issued to DPIIT on 29.6.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. However, no information has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R24	KOTSONS P. LTD 0610038228 dated 22.09.2015	01/81/050/00326/AM16/ 06/24/040/00024/AM16/	The case was ratified in M. No. 20/81 dated 12.01.2016 as per written comments of DHI vide U. O. No. 3(214)/2015/TSW(B)/398 dated 18.12.2015. The applicant vide letter dated 27.11.2019 had requested for revision of ratified norms. As per the decision of M. No. 19/81 dt. 26.12.2019, the case was referred to DHI on 13.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was last considered in M. No. 04/81 dt. 09.07.2020 and directed the section to forward complete application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 27.08.2020. However, no information has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R25	PARAM INDUSTRIES 0310812841 dated 26.04.2017	01/81/050/00135/AM18/ 03/95/040/00044/AM18/	The case was rejected in M. No. 14/81 dated 03.10.2017 due to non-submission of deficiency letter dated 30.05.2017 raised by DIPP. The applicant vide letter dated 27.11.2019 had requested for fixation of norms. The case was last considered in M. No. 19/81 dt. 26.12.2019 decided to refer the case to DPIIT for examination & comments. As per NC decision, the case was referred to DPIIT on 29.01.2020. DPIIT vide U.O. dated 22.5.2020 intimated that MSME may be consulted in the matter. As per DPIIT complete application has been forwarded to MSME on 06.07.2020. The	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			case was last considered in M. No. 04/81 dt. 09.07.2020 and based on the written comments given by MSME vide email dated 08.07.2020, the Committee decided to seek from the applicant the following information: (i) Sl. No. 3, 4, 5 and 11 of SDF. As per NC decision, D/L was sent to the applicant on 27.08.2020. However, no reply has been received yet.		
R26	TRAFOMEC INDIA MAGNETICS PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM13/ 07/24/040/00216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was last considered in M. No. 04/81 dt. 09.07.2020, On the request of DHI, the Committee directed the section to forward complete set of application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order has been sought from the applicant vide email dated 01.09.2020. However, no information has been received yet.	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred
R27	DYNAMIC FLOW PRODUCTS PVT. LTD. 0310814660 dated 18.07.2017	01/81/050/00296/AM18/ 03/94/040/00321/AM18/ **HQ E-office Computer No.: 24100**	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 with 10% wastage. The applicant vide letter dated 30.12.2019 requested to revise the ratified norms as 30% wastage instead of 10% wastage. The case was referred to Consultant (TEC-3) on 31.01.2020. As decided by NC-2, the case along with the reply of the applicant was referred to Consultant (TEC-3) dated 27.02.2020 for comments. Complete application was send again via email dated 01.07.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and deicide to send physical file to Consultant (TEC-3) for	The Committee considered the case as per the agenda. Consultant (TEC-3) informed that proposal was earlier approved by NC with 10% wastage on total weight of export i.e. 240 MT. However, the export product contains two types of products. The applicant has also utilized indigenous inputs. The applicant has provided detailed working. Hence, the Committee decided to revise the ad-hoc norms as per	Approved

			examination of the case. As per decision, the main file has been referred to Consultant (TEC-3) on 01.09.2020.	written comments given by Consultant (TEC-3) considering reply dated 17.02.2020 as under: **Export item:** 1. Pup joint and C & C Hose- 5014 Nos., 166203 Kgs containing 116536 Kgs seamless alloy steel pipes of relevant grade. 2. NPST Pup joint-2770 Nos., 104732 Kgs containing 79087 Kgs seamless alloy steel pipes of relevant grade. **Import Item:** 1. Quantity of import item '**Precision Cold Rolling and Stress Relieved Seamless Alloy Steel Pipes/Tubes (Grade-AISI 4130)** may be allowed **as 234.75 MT** (154.15 MT with 32% wastage after 20% recovery in r/o Export item No. 1 and 80.6 MT with 2% wastage in r/o Export item No. 2). **Note: Grade of steel to match in import & export item.** RA concerned may take suitable consequential action accordingly.	
R28	JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/00948/AM19/ 05/23/040/00440/AM19/ **HQ E-office Computer No.: 23960**	The case was ratified in M. No. 12/81 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that NC allowed the quantity of imported item No. 1 and 2 with 10% wastage instead of 20% wastage as per SION C797. Therefore, they requested to allow 20% wastage in respect of import item at Sl. Nos. 1 & 2. The applicant's representation was forwarded to Consultant (TEC-3) on 22.01.2020 for examination of the case. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was last considered in M. No. 04/81 dt. 09.07.2020 and deicide to send physical file to Consultant (TEC-3) for examination of the	The Committee considered the case as per the agenda and decided to seek from the applicant the following information on the advice of Consultant (TEC-3): 1. Detailed calculation of stage-wise wastages.	Deferred

			case. As per decision, the main file was sent to Consultant (TEC-3) on 01.09.2020.		
R29	JINDAL SAW LIMITED 0510409268 dated 09.01.2019	01/81/050/00955/AM19/ 05/23/040/00454/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 06.01.2020 requested for revision of ratified norms and stated that the quantity of imported item No.1 Epoxy Powder has allowed 236.219 MT instead of claimed after enhancement 306.219 MT while import item No.8, Primer SK345 has fully disallowed by the Norms Committee. The applicant's representation was forwarded to Consultant (TEC-3) on 31.01.2020 for examination of the case. The case was last considered in M. No. 04/81 dt. 09.07.2020, the Committee noted that the applicant's representation has not yet been forwarded to Consultant (TEC-3) with main file as decided in Meeting No. 22/81 dated19.2.2020. Therefore, the Committee directed the section to send the representation with main file immediately. As per decision, the main file was sent to Consultant (TEC-3) on 01.09.2020. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R30	PALOMA TURNING COMPANY PRIVATE LIMITED, BANGALORE, A 100% EOU	01/81/171/00022/AM20/DES2/ CSEZ Bangalore F.No.1/19/2006-EOU:CSEZ	Paloma Turning Company Private Limited, Bangalore, a 100% EOU, vide letter dated 02.08.2016 stated that they are manufacturer and 100% exporters of customized machined components made out of bar stocks/Cut blanks/Forgings, Tubes of various metals made on CAM operated automatics, CNC Machines as per customer specification and drawings. The finished export product is manufactured out of this raw material the remnant is the scrap generated since the process involves machining of metals out of bar stocks/Cut blanks/Forgings, Tubes. Therefore, the applicant had requested to fix the scrap norms. O/o MSME Development Institute, Bangalore vide letter dated 02.05.2011 had enclosed a copy of the percentage of scrap generated from Aluminium, Steel, Stainless Steel works out from 16 to 80% as Annexure 'A'. In Meeting No. 22/81 dated 19.2.2020, the Committee directed the section to trace out the main file. The action is yet pending. The case was last considered in M. No. 04/81 dt. 09.07.2020, the Committee directed the section to trace out the main file on priority. In the mean time, the Committee also decided to ask the CSEZ as well as the applicant to submit complete set of	The Committee decided to remind the applicant for furnishing the requisite information.	Deferred

			documents in the present case. Email to CSEZ sent on 27.08.2020. Email to the applicant sent on 01.09.2020. However, no information has been received yet.		
R31	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED 0710064492 dated 04.05.2009	01/81/050/00026/AM10/ 07/24/040/00039/AM10/	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non submission of reply of the deficiency letter raised by DIPP. The applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. Comments of DPIIT D/L received vide email dated 23.04.2020. DPIIT D/L was sent to the applicant on 07.07.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to wait for reply of the applicant. A reminder was sent to the applicant on 27.08.2020. However, no reply has been received yet.	The Committee decided to remind again the applicant for furnishing the requisite information.	Deferred
R32	SYNERGIES CASTINGS LIMITED	VSEZ File No. 8/EOU-326/VSEZ/2020/312	Office of DC, VSEZ, Visakhapatnam vide letter dated 14.01.2020 had referred a copy of application dated 02.05.2017 of Synergies Castings Limited stating that the unit is a 100% EOU manufacturer and exporter of Aluminium Alloy Wheels and requested for fixation of wastage norms. The representation was forwarded to DPIIT on 31.01.2020. However, no comments have been received yet. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. DPIIT informed via email dated 03.06.2020 that the matter may be consulted with MSME. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to refer the case to MSME for examination and comments as recommended by DPIIT. As per decision, the case was referred to MSME on 01.09.2020.	The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per comments of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.	Deferred
R33	FCI OEN Connectors Limited AA Nos. 1010059417 dated 29.02.2016, 1010059344 dated 17.12.2015, 1010059345 dated 17.12.2015, 1010059352 dated 30.12.2015, 1010059409 dated		The norms for referred AAs were decided by Norms Committee -2 in its Meeting No. 24/81 dated 18.03.2020 as per the study group report. As decided in the Meeting, a copy of the study group report were provided to RA Cochin as well as the applicant vide email dated 08.06.2020 for taking further necessary action. However, the applicant vide email dated 10.06.2020 filed review application by stating that he has to incur huge losses on GPC	The Considered the case as per agenda and noted the comments dated 18.06.2020 of Consultant (TEC-3) and comments dated 06.09.2020 of MeitY. Consultant (TEC-3) and representative of MeitY informed that due to specific requirement of customers and nature of process, it was difficult	Approved

	16.02.2016, 1010059410 dated 16.02.2016, 1010059426 dated 04.03.2016, 1010059434 dated 21.03.2016, 1010059476 dated 11.05.2016, 1010059568 dated 28.07.2016, 1010059351 dated 30.12.2015, 1010059732 dated 23.02.2017 1010059569 dated 28.07.2016, 1010059623 dated 05.10.2016, 1010059624 dated 05.10.2016, 1010059636 dated 25.10.2016, 1010059638 dated 25.10.2016, 1010059661 dated 06.12.2016, 1010059679 dated 05.01.2017, 1010059691 dated 13.01.2017, 1010059721 dated 15.02.2017, 1010059607 dated 09.09.2016, 1010059734 dated 09.03.2017 1010059308 dated 11.11.2015, 1010059346 dated 18.12.2015	and PdTS if its authorizations are finalized as per study group report. The applicant has requested to allow wastages @ 2% on GPC and PdTS, as approved by the Committee earlier on the recommendations of MeitY. Since, the party was contesting the findings of the study group report, comment on the representation were sought from the Technical Members of the study group viz. MeitY & Consultant (VCA) on whether an option can be provided to the applicant to allow wastages either as per report or @ 2% on GPC and PdTS. Comments of Consultant (VCA) have been received vide email dated 18.06.2020. The case was last considered in M. No. 04/81 dt. 09.07.2020 and decided to wait for comments of MeitY before deciding the matter.	to work out specific requirement of input materials. Hence, study group report was prepared and recommendations were made by calculating ratio between CIF value of gold/ palladium plating salt used in connectors with FOB value of gold/ palladium plated connectors in 6 Export Obligation completed Advance Authorizations picked at random basis. However, the applicant is representing against the study group report as the recommendations given on the basis of data taken from six authorisations may not be applicable in all cases. Consultant (TEC-3) further informed that since the applicant is ready to accept earlier approval of NC for wastages given for inputs of GPC & PdTS on the recommendation of MeitY, the same may be accepted. MeitY vide email dated 06.09.2020 recommended to ratify the norms for Gold Potassium Cyanide (GPC) & Palladium Tretamine Sulphate (PdTS) at 2% for all Advance Licenses except those advance authorizations for which the recommendations have already been given in the study report. Hence, the Committee decided to revise the ad-hoc norms to allow wastages of @ 2% on GPC and PdTS in respect of all AAs mentioned herein except for AA No. 1010059426 dated 04.03.2016, 1010059434 dated 21.03.2016, 1010059568 dated 28.07.2016 and 1010059569 dated 28.07.2016 as these AAs were considered while finalizing the study group report. Note: Rest of the decision for all remaining import items shall	

			remain unchanged as decided by NC in its Meeting No. 24/81 dated 18.03.2020. RA concerned may take suitable consequential action accordingly.	

The meeting ended with a vote of thanks to the Chair.

Shobhit Gupta
Dy. Director General of Foreign Trade
E-mail: nc2.dgft@nic.in
shobhit.gupta@gov.in

*****

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	**--**
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
C & E Wing, Kendriya Sadan 17th Main Road,Koramangala Bengaluru Karnataka -560034

REDEMPTION LETTER

TO,
M/s MERSEN INDIA PVT LTD
PLOT NO.19, BOMMASANDRA INDO, AREA,
BOMMASANDRA ANEKAL TQ. BANGALORE
BANGALORE/KARNATAKA-560099

SUBJECT: REDEMPTION LETTER in respect of Advance Authorisation NO. 0710108424 DATED : 25.06.2015

This REDEMPTION Sheet is issued against the Authorisation No : 0710108424 Dated : 25.06.2015 issued by this office. The Custom Authorities and Licencee are requested not to make any endorsement on this Sheet.

The FOB Value of Licence fixed/realised to be read as Rs. 45,408,436.00 / 45,408,436.00 and Foreign Currency as. 709,506.82 / 709,506.82 (US Dollars)

The CIF Value of Licence Issued/Utilised to be read as Rs. 19,621,443.61 / 19,621,443.61 and Foreign Currency as. 306,585.02 / 306,585.02 (US Dollars)

Export Obligation met in full value as well as in quantity term, in proprotion to import made. Consequently, the case has been redeemed in terms of Para 4.26 of Handbook of Procedures 2004-09

This EO Discharge/Redemption Certificate is issued without prejudice and will not preclude Custom Authority to take action against the licencee at any stage, in case any sort of misdeclaration, misrepresentation or misuse of the scheme is noticed.

वी. बी. चित्तार/V.B. CHITTAR
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
बेंगलूरु/Bengaluru

Place:Bengaluru
Date:03.07.2020

(.)
~~Asst. DGF~~T / F.T.D.O

ADDITIONAL SHEET ATTACHED TO Authorisation No. 0710108424 DATED : 25.06.2015 FOR REDEMPTION (Issued from File Number : 07/24/040/00087/AM16/ Dated : 09.06.2015)

Issued from File Number 07/80/165/00252/AM21/ dated 25.06.2015

Copy To : 1. Commissioner customs, (INBLR4) Banglore Air Cargo

OFFICE OF D.G.F.T. No.259 BANGALORE

Place:Bengaluru
Date:03.07.2020

(.)
Asst. DGFT / F.T.D.O

W-21/36/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 23.07.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710116489 dated 22.05.2020 issued to M/s. EFD Induction Pvt. Ltd.

This refers to DGFT email dated 08.07.2020 seeking comments of this Ministry on the above-mentioned application of M/s. EFD Induction Pvt. Ltd. for export of "Hand Held Transformer".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per the following:

i. Sl. No. 1, 3-5: On net to net basis with accountability clause.
ii. Sl. No. 2, 6-11: As applied for by the party with Nil wastage.

(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Sterlite Power Transmission Limited, (A.A. No.0310836388 dated 27.05.2020 & A.A. No.0310836416 dated 29.05.2020)

Ref.: (1) DGFT F.No.01/81/050/00553AM21/
(2) DGFT F.No.01/81/050/00552AM21/

DGFT(DES-2) may kindly refer to their e-mail dated 17th August 2020 forwarding firm's applications for fixation of norms in respect of the above-mentioned two A.As. In this connection, the undersigned is directed to say that both the A.As. may be ratified as under:

Case.1: A.A. No.**0310836388** dated 27.05.2020

1. Net weight of export items at Sl.No.4, 6 and 9 to 13 may be specified as 2130240 Kgs, 90090 Kgs, 345800 Kgs, 5635 Kgs, 7470 Kgs, 14530 Kgs and 58320 Kgs. respectively.
2. Quantities of export items at Sl.No.1 to 3, 5, 7 and 8 may also be specified as 350 KM, 2452 KM, 290 KM, 80 KM, 1112 KM and 370 KM respectively in addition to their weights.
3. Words "Greased conductor" may be suffixed with the description of export items at Sl.No.1 to 13.
4. Quantity of import item at Sl.No.1 i.e. Aluminium Alloy Wire Rod may be allowed as1.01Kgs/Kg content in the export items at Sl.No.1 to 3, 5, 7 and 8.
5. Quantity of import item at Sl.No.2 i.e. Aluminium Wire Rod may be allowed as1.01Kgs/Kg content in the export items at Sl.No.4, 6 and 9 to 13.
6. Quantity of import item at Sl.No.3 i.e. High Carbon Steel Wire/Rod may be allowed as1.02 Kgs/Kg content in the export item at Sl.No.1, 4, 6 and 8 to 13, taking clue form SIONs C-7 & C-1479.
7. Quantity of import item at Sl.No.4 i.e. Zinc may be allowed as 4% weight of steel content in the export items at Sl.No.1, 4, 6 and 8 to 13, taking clue form SIONs C-7 & C-1479.
8. Quantity of import item at Sl.No.5 i.e. Overhead Conductor Grease may be allowed up to 2% of FOB value of export items.

Case.2: AA No.**0310836416** dated 29.05.2020

1. Net weight of export items at Sl.No.1 and 2 may be specified as 890440 Kgs and 1798580 Kgs respectively.
2. Quantities of export items at Sl.No.3 to 5 may also be specified as 150 KM, 200KM and 220 KM respectively in addition to their weights.
3. Words "Greased conductor" may be suffixed with the description of export items at Sl.No.1 to 5.
4. Quantity of import item at Sl.No.1 i.e. Aluminium Wire Rod may be allowed as1.01 Kgs/Kg content in the export items at Sl.No.1 and 2.

26/08/2020

5. Quantity of import item at Sl.No.2 i.e. High Carbon Steel Wire/Rod may be allowed as1.02 Kgs/Kg content in the export item at Sl.No.1, 2 and 5, taking clue form SIONs C-7 & C-1479.
6. Quantity of import item at Sl.No.3 i.e. Zinc may be allowed as 4% weight of steel content in the export item at Sl.No.1, 2 and 5, taking clue form SIONs C-7 & C-1479.
7. Quantity of import item at Sl.No.4 i.e. Overhead Conductor Grease may be allowed up to 2% of FOB value of export items.
8. Quantity of import item at Sl.No.5 i.e. Aluminium Alloy Wire Rod may be allowed as1.01Kgs/Kg content in the export item at Sl.No.3, 4 and 5.

Norms Committee may take a view.

26/8/2020

(S.K.Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/7/2019-TSW dated 26.08.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Sharbin International, A.A No.0810147902 dated 05.06.2020
Ref: DGFT F.No. 01/81/050/00573/AM21

DGFT(DES-2) may kindly refer to their e-mail dated 15th July 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that instant A.A. may be ratified on repeat basis as under:

1. Description and quantity of export items at Sl.No.1 and 2 may be specified as follows:

Sl.No.	Description	Quantity (MT)
1.	Aluminium Foil Containing 9865 Boxes of 365Gms of Aluminium Foil, Having Thickness: 15Micron, Width:120MM, Leogth:75 MTR	3.601
2.	Aluminium Foil Containing 4765 Boxes of 1700 Gms of Aluminium Foil, Having Thickness:13Micron, Width:300MM, Leogth:160MTR	8.101

2. Words" made of Aluminium, Thickness: 15 Microns & Width 120 MM" may be suffixed with the description of import item at Sl. No. 1.
3. Words" made of Aluminium, Thickness: 13 Microns & Width 300 MM" may be suffixed with the description of import item at Sl. No. 2.
4. Quantity of import item at Sl.No.1 may be allowed as 3.637 MT as 1.01 Kgs./Kg. content in export item at Sl. No.1.
5. Quantity of import item at Sl.No.2 may be allowed as 8.182 MT s 1.01 Kgs./Kg. content in export item at Sl. No.2.

Norms Committee may take a view.

06/08/2020

(S. K.Jain)
Development Officer
Tel. 23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/176/2019-TSW dated 06 .08.2020

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Leitwind Shriram Manufacturing Limited (A.A. No.0410147961 dated 15.07.2013
Reference:-DGFT F. No.01/81/050/194/AM14

DGFT(DES-2) may kindly refer to their e-mail dated 25th August 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that for the purpose of redemption, the instant A.A. may be ratified as under:

1. Net weight of the export items at Sl.No.1 to 6 may be specified as 3120 Kgs, 872 Kgs, 872 Kgs, 3120 Kgs, 872 Kgs and 872 Kgs respectively.
2. Quantity of import item at Sl.No.1 may be allowed as 1.02 Sq.meter/sq.meter content in the export item at Sl.No.1.
3. Quantity of import item at Sl.No.2 and 3 put together may be allowed upto 1.5% of the FOB value of export item at Sl.No.1.
4. Quantity of import item at Sl.No.4 may be allowed on net to net basis as claimed by the firm.
5. Quantity of import item at Sl.No.5 may be allowed as 1.01Kgs/Kg content in the export item at Sl.No.1.
6. Quantity of import item at Sl.No.6 may be allowed on net to net content basis in export item at Sl.No.2 with accountability clause.
7. Quantity of import items at Sl.No.7 to 10 may be allowed on net to net content basis in export item at Sl.No.2 as claimed by the firm.
8. Quantity of import item at Sl.No.11 may be allowed on net to net content basis in export item at Sl.No.2 with accountability clause.
9. Quantity of import item at Sl.No.12 may be allowed on net to net content basis in export item at Sl.No.3 with accountability clause.
10. Quantity of import items at Sl.No.13 to 16 may be allowed on net to net content basis in export item at Sl.No.3 as claimed by the firm.
11. Quantity of import item at Sl.No.17 may be allowed on net to net content basis in export item at Sl.No.3 with accountability clause.
12. Quantity of import item at Sl.No.18 may be allowed as 1.02 Sq.meter/sq.meter content in the export item at Sl.No.4.
13. Quantity of import item at Sl.No.19 and 20 put together may be allowed upto 1.5% of the FOB value of export item at Sl.No.4.
14. Quantity of import item at Sl.No.21 may be allowed on net to net content basis in export item at Sl.No.4 as claimed by the firm.
15. Quantity of import item at Sl.No.22 may be allowed as 1.01Kgs/Kg content in the export item at Sl.No.4.
16. Quantity of import item at Sl.No.23 may be allowed on net to net content basis in export item at Sl.No.5 with accountability clause.
17. Quantity of import items at Sl.No.24 to 27 may be allowed on net to net content basis in export item at Sl.No.5 as claimed by the firm.

① 11/09/20
②

18. Quantity of import item at Sl.No.28 may be allowed on net to net content basis in export item at Sl.No.5 with accountability clause.
19. Quantity of import item at Sl.No.29 may be allowed on net to net content basis in export item at Sl.No.6 with accountability clause.
20. Quantity of import items at Sl.No.30 to 33 may be allowed on net to net content basis in export item at Sl.No.6 as claimed by the firm.
21. Quantity of import item at Sl.No.34 may be allowed on net to net content basis in export item at Sl.No.6 with accountability clause.

Norms Committee may take a view.

11/9/2020

(S.K. Jain)
Development Officer
Tel.23063166
Email-sushilk.jain@nic.in

DGFT(Shri Shobhit Gupta, Dy.DGFT, DES-II)
DPIIT U.O.NO P-47011/86/2020-TSW dated 11.09.2020

W-21/42/2020-IPHW-MeitY
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 02.09.2020

ect: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0510400120 dated 18.10.2016 issued M/s. U.K.B. Electronics Pvt. Ltd.

This refers to DGFT e-mail dated 03.06.2020 seeking comments of this Ministry on the above-mentioned application of M/s. U.K.B. Electronics Pvt. Ltd. for export of "Data Cables".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

Please find attached.

(Sd\-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

AA No. 0510400120

Calculation Sheet

Export Items	Quantity of Export Items	Import Item	UOM	Per Unit Quantity	Wastage claimed	Wastage allowed	hoi	Quanity Calculated	Quantity Recommeded
Data Cable; Communication cable-morpho-1	960000	Cable	Mtr.	0.238	0.50%	0.50%	229622	229622.4	229622
		Micro USB	Nos.	1	net to net basis	net to net basis	960000	960000	As applied for by the party with Nil Wastage
		Cnnector	Nos.	Procured other than license					
		PVC Compound	Kgs.						
		Heat Shrinkable Tube(HST)	Mtr.						
		Polypropylene Granules	Kgs.						
		Solder Wire	Kgs.						
Data Cable; Communication cable-morpho-2	960000	Cable	Mtr.	2.09	0.50%	0.50%	2016432	2016432	2016432
		USB A type	Nos.	1	net to net basis	net to net basis	960000	960000	As applied for by the party with Nil Wastage
		Connector	Nos.	Procured other than license					
		PVC Compound	Kgs.						
		Heat Shrinkable Tube(HST)	Mtr.						
		Solder Wire	Kgs.						

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

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Subject:- M/s Sterlite Power Transmission Ltd. AA No.0310811681 dated 07 /03/2017
Reference: -DGFT U.O.No. 01/81/050/074/AM18/ DES-2 Dated: 20.05.2019

With reference to the above, the undersigned is directed to say that

1. Net weight of export items at Sl.No. 1 and 2 may be specified as 121.45 MT (120KM), 21.67 MT (25KM) respectively.
2. Import items at Sl.No. 1 to 3 maybe of relevant grade and specification as contained/utilized for the manufacturing of export items.
3. Quantity of import item at Sl.No. 1 may be allowed as 139.13 MT inclusive of 2% wastage with accountability clause.
4. Quantity of import item at Sl.No. 2 may be allowed as .545 MT inclusive of 10% wastage with accountability clause. ← ?
5. Quantity of import item at Sl.No. 3 may be allowed as 1.285 MT inclusive of 0.75% wastage with accountability clause.
6. Quantity of import item at Sl.No. 4 may be deleted.

C/C

Sundeep Chauhan
(Development Officer)

26/7/19

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/192/2019-TSW, dated:24/07/2019